[Shri Gulzarilal Nanda.]

mentioned Finally. Dr. Kunzru about some Commission in the U.S.A. which helps the Government there. I looked into the matter; I have got all the facts with me. That particular body there is an ad hoc one which advises the President and also lays down certain principles. The matter ends there. We have here a continuing body, the C.W. and P.C., which not only gives advice but actually works out a whole plan. So, it is not as it they in U.S.A. have got anything better than what we have got for coordinating, and for a phased programme for the whole country. They have also devised some methods of coming these difficulties of conflicting interests but what we are doing here is, I believe, much better.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill to provide for the establishment of River Boards for the regulation and development of inter-State rivers and river valleys be referred to a Joint Committee of the Houses consisting of 45 Members; 15 Members from this House, namely:—

- 1. Shri G. Ranga
- 2. Shri M. Govinda Reddy
- 3. Shri S. Venkataraman
- 4. Shri Jagannath Prasad Agrawal.
- 5. Shri H. P. Saksena
- 6. Shri Krishnakant Vyas
- 7. Syed Mazhar Imam
- 8. Shri M. H. S. Nihal Singh
- 9. Shri Jagannath Das
- 10. Shri Vijay Singh
- 11. Shri N. D. M. Prasadarao
- 12. Shri Surendra Mahanty
- 13. Shri S. N. Dwivedy
- 14. Shri N. R. Malkani
- 15. Shri Jai Sukh Lal Hathi

and 30 Members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of Members of the Joint Committee:

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of Members to be appointed by the Lok Sabha to the Joint Committee; and

that the Committee shall make a report to this House by the 21st November, 1955."

The motion was adopted.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2.35 p.m.

The House then adjourned for lunch at thirty-five minutes past one of the clock till thirty-five minutes past two of the clock.

The House reassembled after lunch at thirty-five minutes past two of the clock.

MOTIONS RE AMENDMENTS TO DISPLACED PERSONS (COMPENSATION AND REHABILITATION RULES, 1955.

Mr. DEPUTY CHAIRMAN: You can sit and speak.

THE MINISTER FOR REHABILITA-TION (SHRI MEHR CHAND KHANNA): I am just moving the motion now.

I beg to move:

'That this House concurs in the following motions passed by the Lok Sabha at its sitting held on the 14th

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September, 1955, for modification of the Displaced Persons (Compensa-Rehabilitation) Rules. and tion 1955, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:--

(1) That the following be added after sub-rule (3) of rule 17 of the Displaced Persons Compensation 1955. Rehabilitation Rules. and namely:-

"Provided that nothing in this sub-rule shall apply where any such person purchases any property forming part of the compensation pool in which case the purchase price may be adjusted against the compensation payable to him in accordance with these rules, notwithstanding that the amount to be adjusted exceeds fifty thousand rupees.

Explanation.—In its application to a Hindu undivided family, the limit of fifty thousand rupees shall apply to each share referred to in sub-rule (2) of rule 19."

- (2) That the following amendments be made in Rule 19 of the Displaced Persons Compensation and Rehabilitation Rules. 1955, namely:-
 - (i) after sub-rule (2), insert:—
 - "(2A) Notwithstanding anything contained in sub-rule (2), where a deceased member of a Joint Hindu Family has left sons all of whom are less than eighteen years of age, sons shall, for the purpose of computation of compensation, be reckoned as one member of the family."
 - (ii) after Explanation II, add: -

"Explanation III.-For purposes of this rule, the ques-

- tion whether a person is less than eighteen years of age, shall be determined with reference to the date 26th September, 1955."
- (3) That the following amendments be made in sub-rule (1) of rule 22 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely: -
 - (i) in clause (a), for "five thousand rupees" substitute "ten thousand rupees"; and
 - (ii) in clause (b)-
 - (a) omit "in a rural area or in a town other than those mentioned in Appendix X"; and
 - (b) for "two thousand rupees" substitute "ten thousand rupees".
- (4) That the following be substituted for sub-rule (2) of rule 25 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely: -
 - "(2) Where the value of the property exceeds the net amount of compensation payable to the applicant, the applicant shall be required to pay the balance-
 - (a) in one lump sum; or
 - (b) in instalments, 25 follows:---
 - (i) In the case of property other than an industrial concern--
 - (a) Where the value of the property does not exceed, in the case of a slight of in a rural area or in a work n other than those mentioned in Appendix X two thous sand rupees and in the case. of any other praperty, Affe thousand hipper sin- four equal annual instatingnts.

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(B) Where Elite gradue of E te Sproperty lunitse specified

[Shri Mehr Chand Khanna.]

- (a), or where the property consists of a shop situated in a town specified in Appendix X, in two equal annual instalments.
- (ii) In the case of an industrial concern, in instalments spread over a period not exceeding two and a half years, or
- (c) by adjustment against compensation payable in respect of the verified claim of any other person."
- (5) That the following be substituted for clause (ii) of rule 26 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:—
 - "(ii) in the case of any other property—
 - (a) where the value of the property does not exceed, in the case of a shop in a rural area or in a town other than those mentioned in Appendix X, two thousand rupees and in the case of any other property, five thousand rupees, if he pays at once 20 per cent. of the value thereof and agrees to pay the

- (i) in clause (a), for "Rs. 5,000" substitute "Rs. 10,000", and
- (ii) for clause (b), substitute—
 - "(b) every Government built shop valued at Rs. 10,000 or less."
- (7) That the following amendments be made in rule 41 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:—
 - (i) before the existing proviso to sub-rule (1), add—"Provided that where the value of the property exceeds, in the case of a shop in a rural area or in a town other than those mentioned in Appendix X, two thousand rupees and in the case of any other property, five thousand rupees and such value is covered by the amount of net compensation payable to such person to the extent of 33-1/3 per cent. of the value of the property.";
 - (ii) in the existing proviso to sub-rule (1), for "Provided that" substitute "Provided further that where the provisions of the preceding proviso do not apply"; and
- (iii) in sub-rule (2), for "shall be payable in four equal annual instalments" substitute—

'shall be payable-

- (i) where the value of the property does not exceed in the case of a shop in any rural area or in any town other than those specified in Appendix X, two thousand rupees and in the case of any other property, five thousand rupees, in four equal instalments; and
- (ii) where the value of the property exceeds the limits specified in clause (i) or where the property consists of a shop situated in a town specified in Appendix X, in two equal annual instalments.

- 3213 Amendments to Displaced [15 SEP. 1955]
 Persons (Compensation
 - (5) That the following be substituted for rule 42 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:—
 - "42. Government built residential property in occupation of nonclaimants.—Where a displaced person who does not hold a verified claim is in occupation of a Government built property which is an allottable property, the property may be transferred to him if he makes an initial payment of—
 - (i) where the value of the property exceeds, in the case of a shop situated in any rural area or in any town other than those specified in Appendix X, two thousand rupees and in the case of any other property, five thousand rupees, 33-1/3 per cent. of the value of the property; and
 - (ii) where the value of the property does not exceed the limits specified in clause (i) or where the property consists of a shop situated in a town specified in Appendix X—
 - (a) 33-1/3 per cent. of the value of the property if the property is situated in an 'A' class colony;
 - (b) 25 per cent. of the value of the property if the property is situated in a 'B' class colony;
 - (c) 20 per cent. of the yalue of the property if the property is situated in a 'C' class colony; and
 - agrees to pay the balance of the purchase price-
 - (1) in case falling under clause (i) above, in two equal annual instalments; and
 - (2) in case falling under 2 duse (ii) above, in four equal annual instalments."

- (9) That the proviso to rule 45 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, be omitted.
- (10) That the following amendment be made in clause (b) of rule 46 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:—

omit "subject to the proviso to rule 45".

- (11) That the proviso to rule 48 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, be omitted.
- (12) That the following provise be added to sub-rule (3) of rule 95 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:—

"Provided that any such application may be entertained after the said date if the Settlement Commissioner is satisfied that the applicant was prevented by sufficient cause from filing the application in time."

- (13) That the following amendments be made in rule 97 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:—
 - (i) for the existing proviso, substitute—

"Provided that-

- (a) he has not accepted such allotment of the agricultural land or such allotment has been cancelled;
- (b) he does not hold a verified claim in respect of any other kind of property, that is to say, for any urban property or for any substantial rural building"; and
- (ii) after the first proviso, add-
- "Provided further that where any such person is given a rehabilitation grant under rule

[Shri Mehr Chand Khanna.]

97A, he shall not be given a rehabilitation grant under this rule."

(14) That the following new rule be added after rule 97 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:-

"97A. Rehabilitation grants to persons allotted agricultural land up to two standard acres in Punjab and Patiala and East Punjab States Union.—Any person who has been allotted two standard acres or less of agricultural land in the State of Punjab or Patiala and East Punjab States Union under any notification specified in section 10 of the Act may be given a rehabilitation grant at the rate of Rs. 450 per standard acre of the area allotted to him:

Provided that-

- (a) he has not accepted such allotment of the agricultural land or such allotment has been cancelled:
- (b) he does not hold a verified claim in respect of any other kind of property, that is to say, for any urban property or for any substantial rural building."

BHUPESH GUPTA Bengal): On a point of submission. I understand that this discussion has to be completed in the course of the day. but I find from the proceedings in the other House that they have taken about three days, not of course full days, and a lot of discussion has taken place there over this motion and I do not think it is proper that it should be so hurried in this manner here especially when certain rules call for some amount of scrutiny and all that. It is most regrettable that the Government had not so arranged its time that we do get some opportunity to discuss some of the issues raised in Rules.

MR. DEPUTY CHAIRMAN: The motion is before the House for discussion. The Rules will have to be approved and passed by the Houses of Parliament within thirty days from the date on which they are laid on the Table, and thirty days will expire by today. So we have to finish this discussion today, and, if necessary, we will sit beyond five.

SHRI BHUPESH GUPTA: think I should begin my speech by protesting against the fact that the Government should not have given us, in spite of the fact that they knew that it would lapse today. reasonable time for discussing matter. I know, Sir, that these things have been gone into by very competent persons elsewhere and there is no doubt that the other House has also discussed it at some length and has given this thing their best thoughts. Yet we feel that, when such proposals are brought before us, we should be given ample, at least reasonable, opportunities for expressing our views on the matter; our views should not be taken for granted. That is what I would like to tell the hon. Minister. Otherwise the whole thing becomes a farce. I am a little zealous of the position of this House in this respect suppose the hon. Minister belongs to this House. Sir, I am not one of those who believe in competing as to whose claim is what in respect of the two Houses; nonetheless I feel that a reasonable standard of behaviour should be laid down whenever Government thinks of bringing such proposals before us. Now, naturally, at this stage it is not possible to go into the details of the very many things that have been stated here, much as we would like to do so, because if I took some time it means the other Members will not have much time left for them. Therefore I would only touch on some of the very main points and that too very briefly.

First it is known by now that the administration of this whole affair has not been to the satisfaction of the displaced persons. There have been lots

of bunglings and in some cases also malpractices. Unfair things had been done in respect of certain categories of They are mostly refugees. people; that is why we had a number of demonstrations before the Parliament, also elsewhere and I think the Minister will at least agree that there is some amount of discontent amongst the displaced persons over this matter. Here, Sir, the Rules are of importance, because, whatever the law may be, very much depends on how you administer such laws. Very much depends on what machinery you set up for administering the law and, in this case, what rules you frame. To some extent the machinery that is conditioned by the Rules there is under which such machinery has to function, or the Rules which have to be given effect to. Here I find certain alteration has been made with regard to the maximum in the interim Rules that existed and it was laid down that Rs. 50,000 would be the highest limit to compensation. Rs. 50,000 is too big an amount for us, as far as we are concerned, to many of us on this side of the House. For the hon. Minister I know—I suppose he has a verified claim of about 1½ crores—Rs. 50,000 is nothing-that I can understand. But we should have thought that the amount has been fixed at a fairly reasonable level. Now I find that it is being raised to Rs. 2 lakhs, that is to say, the ceiling, the maximum would be Rs. 2 lakhs, may be to claimants who have verified claims of properties which may run into Rs. 12 crores and so on, and I have before me in this House some hon. Member who had got very huge properties left there, whose claims have been verified and settled at over a crore of rupees. Sir, as you know, we have very tender feelings for all people, generally speaking, but I feel that, when we are dealing with the question of rehabilitation of displaced persons, we should be guided by how quickly we settle them and help them, those who do not have any means of livelihood, those who are much down in the social ladder, those who are really deprived of opportuni-

ries and avenues of life. Such persons should be in the picture before before anybody else comes into picture. Now for instance if I were to consider the case of my hon. friend Diwan Chaman Lall who at one time had and even now has got plenty of properties there in Pakistan, I would say that even if he did not have any property he is such an intelligent person, an equipped person, an educated person that he can find his feet anywhere. He always can. Therefore I know that even if I were not to leave him anything, a gentleman of his intellectual stature, equipment and education would not be hard pressed in society. He will make.....

SHRI RAJENDRA PRATAP SINHA Can (Bihar): there be personal references like that, Sir?

Prof. G. RANGA (Andhra): Does not matter. He is praising.

Prof. N. R. MALKANI (Nominated): We have no objection.

SHRI BHUPESH GUPTA: I am giving an example here.

Mr. DEPUTY CHAIRMAN: He will also give you examples.

SHRI BHUPESH GUPTA: The only thing is, I may not be there then, but I am glad to hear him always. I am only giving an example here. There people, but there may be are such other people who have got properties, left huge properties there, but they lack one thing. They have not the intelligence, the equipment, education-proletariat in intellect. Now one may have pity for them; one may have sympathies for these people, 'haves' in the material sense but 'havenots' in the intellectual sense, no equipment, whatsoever except that none were born in very favourable and affluent circumstances. For such people we need not bother at the moment very much except that we should see that they are placed in a certain position where they can earn their living; certain opportunities of

[Shri Bhupesh Gupta.] life should be made open to them. If they are not educated some arrangement should be made for their education. If they are not really equipped for doing any work, either by brain or by brawn, something should done so that they can undertake certain socially useful work. Beyond that I am not prepared to consider their case, especially when there are millions of our people, the peasants, the workers, the artisans, the small shopkeepers, who have been uprooted from their soil and driven to this position of destitution and distress for no fault of theirs and who desire to be resettled in life and who constitute, Sir-and that is most important—the majority of the refugee population about whom we are making Rules. Therefore, they need special consideration. If we had plenty of money it might be that we could think being a little generous for upper ladder. We are told that our fund would be about Rs. 185 crores, out of which Rs. 150 crores is estimated as evacuee property. Now the Government have augmented this sum by putting in another Rs. 35 crores or so and I am told the hon. Minister is not going to spend any money from that Rs. 35 crores for helping the people. Now the actual fund that you have got in your hands is very limited indeed and has, therefore, to be spent very carefully, with your eyes fixed on the vast sections of refugee humanty who are still on the streets or are living in hovels without being employed in gainful occupation. Such people should be uppermost in our today. Here certain social values come in, some social morals come in, but we should not go by business accounting or laying down certain pro rata rate of compensation and all Therefore, I think that this maximum compensation limit has to be reduced. I am very sorry if I really injure the financial interests \mathbf{of} some refugees. It is not my intention to give a blow to them. That we leave for other occasions. For the simple reason that we do not have enough money, and we have got so many of our people

to resettle in life, we cannot afford to give pro rata to these poorer people. I do not see why the hon. Minister should not accept the suggestion that has been made in the other House that the compensation to be paid should be fixed at Rs. 50,000.

Here another question comes in. Who are these people who have come from Pakistan? I can understand about some people, for instance, a scientist, an engineer, who had got huge property and who required to be compensated to enable him to pursue his vocation or his profession. I can understand a kind of consideration being made to them. But when big landlords come from Pakistan (if I were in the Pakistan Constituent Assembly, I would have said the same thing)—some of them are very big ones-I do not think they need any particular consideration at this stage, especially when they have big properties in this country. According to them the compensation payable may small but according to us it big compensation. Even the Congress party has reconciled itself a position that the compensation payable to the bigger categories should be reduced. I think outlook, that principle, that approach should be applied because the funds are limited and the people who really need compensation are so numerous today. I know that my point of view would be very keenly and ably contested by very eminent people but I would request them in anticipation to ponder over this aspect of the matter. If you had left one crore of rupees, two lakhs would not make much difference to you. I also know of persons who had left crore of rupees in Pakistan but they have nothing here. Then, very often it also happened that people who had accounts in Pakistan banks at that time-crores of rupees-had accounts in Delhi and some other places within the Indian Union. Take Bengal. Some people, who are now displaced, had huge property in East Pakistan and had plenty of properties in Calcutta. They can fall back upon those properties. However, I would be prepared to consider their cases if they produce a kind of inventory of their existing properties in India.

Now before the hon. Minister sanctions two lakhs or anything of that sort, I would ask him to find out whether the person, the claimant, has got any property in India, quite apart from what he had left in Pakistan, and the value thereof. Without even finding that out you are laying down the iaw which applies to a person who has left large property there and has huge property here, and which also applies to a person who may not have any Therefore, property here. it inequitous as between the two categories. Supposing X, a wealthy person, left one crore worth of property in Pakistan and has fifty lakhs worth of property here in India. Now his case should be treated a little differently from a person who has left similar property there in Pakistan but has no property in India. Now, Sir, this rule does not make the least discrimination. It dispenses justice in a manner which goes against, if I may express it, natural justice. Sir, this is a very important point. I think the hon. Minister should reconsider this matter. I know he is in a hurry to finish before sunset.

Then, Sir, about the smaller people, eviction is the most important point. In this connection, there is a deal of fear amongst a large section of the refugees that as a result of the formulation and administration these Rules many of them might get evicted from the shops they posses, or from the lands or dwellings in which they have found shelter today. Now, I have very carefully gone through the speeches the hon. Minister had made. Indeed he has climbed down a little and for the better. But the point is that I do not get that measure of assurance which would go to secure that no such people are evicted. find that in certain places like Alwar, Bharatpur and Ganganagar, people had gone there and started cultivating lands. Now they have been asked to pay the price of these lands. Lam talking about displaced persons. I do not see as to why the Government take such a view should matter. Now these people had settled down in life and they had really got hardly a few years to find their feet. immediately if you confront them with a demand for price and all that sort of thing irrespective whether they are in a position to pay, you create confusion, panic, uncertainty and anxiety. This is something which should not at all be created in the case of refugee persons.

Then, sir, the smaller applicantswhether one has got verified claim or not-should be treated on an entirely different plane. You have to draw a line, a social line so to say, before you are thinking of such rules, not to speak of implementing them. It is necessary always to put emphasis on helping those people who need your help most. Unfortunately, the rules here do not really guarantee that justice which is really called for. I don't say that there is nothing in that direction. Certainly there are certain rules which have been framed with a view to improving matters. Certainly there is a tendency also amongst Government to improve matters but they are doing it in a very halting manner. They are in a very limited way and grace of it is taken away when you come to certain other rules which have been formulated here. Therefore, Sir, this is another aspect of the matter to which I would like to draw attention.

Now, about the persons who are occupying evacuee property but who do not have verified claims, a distinction has been made between those who have got verified claims and those displaced persons who do not have verified claims. I do not say that it is not permissible to draw a distinction. nor do I say that such a line should not be drawn in certain cases. It is not my contention at all. What I say is when you are dealing with poor refugees this distinction should not be made too much because, as you know, the overwhelming majority of the displaced persons who are today in India

[Shri Bhupesh Gupta.] had very little property to claim for and some of them did not have any title to properties. Therefore I say that that distinction should not be drawn and, as you also know, many of them could not go through the procedure which is required for establishing verified claims. By and large the overwhelming majority of the displaced persons remain perhaps without proper claims being made on their behalf with the Government. That is the position. When this is the position and when you are taking the human aspect of the matter into consideration, I think the rigid division should not be made in respect of such persons. It is most strange that in some cases a displaced person cannot claim compensation if he had been given four standard acres of land. If anyone has been given four standard acres of land he cannot claim any compensation for his rural house in Pakistan unless the price of the house is over Rs. 20,000. If that is so, I ask the hon. Minister how many people in the countryside, except the few fortunate landlords, have houses in the countryside of the value of Rs. 20,000 or more. He should ask himself this question. A large number of the rural population has been really put out of the ambit of certain rules by this provision that their claim would not stand if they had been given four standard acres of land in this country and if their houses in Pakistan-rural houses -did not have a value of Rs. 20,000 or more. I say, Sir, this is absolutely unfair. There is no equity in it. There is no social approach in it. You should really take whatever claims they have got and in respect of their houses in Pakistan and deal with them and give compensation to them. Imagine, Sir, if I have a palace in Lahore in Pakistan and if I am a multi-millionaire I shall be entitled to compensation here; but if I happen to be one who has got a small hut or some small house in Pakistan in a village and if I have been given four standard acres of land here, my claim will not even be entertained. I say this is very unjust and this is socially very wrong and it

would really result in very great troubles, confusion and suffering on the part of a very vast section of the refugees. This is another point I would like the hon. Minister to think about, if he is still in a mood to think about such matters.

Sir, there are many other things, as you go through these Rules and I know that hon. Members will deal with many of them here. Some of them have to be gone into very carefully. All kinds of variations have been made that they do not suggest that certain principles had been followed in framing them.

MR. DEPUTY CHAIRMAN: The principles are laid down in the main Act. These are only rules. We are now concerned only with the amended Rules. We are not concerned with other things.

SHRI BHUPESH GUPTA: I know what I am concerned with. I know that I am concerned with the fact that the Government has raised the ceiling for compensation from Rs. 50,000 to Rs. 2 lakhs. I am entitled to speak on it and advance whatever arguments.....

Mr. DEPUTY CHAIRMAN: You have spoken about it.

SHRI BHUPESH GUPTA: Sir, you must have read these Rules very carefully and you will find that the point on which I am speaking at the moment, that is, housing, is there in the Rules and I do not think we should read the proceedings of the other House.....

3 P.M.

MR. DEPUTY CHAIRMAN: We have got very little time and there are many speakers.

SHRI BHUPESH GUPTA: Therefore I say, Sir, that if I am allowed to finish without any interruption, it would be easier for everybody. Sir, as I was saying, there are a number of rules which do not suggest any principle having been observed and which smack of arbitrariness in them.

wir, 1 would like the Government te consider these things and I would request the hon. Members to their attention to the various anomalies and to the lack of principles in certain respects that is so self-evident in the Rules that are before us.

Finally, I would like to say that we do stand for rehabilitation of people and for the use of this method of compensation. We want genuine evacuee properties here to be utilised. for rehabilitating those people who have come from Pakistan, uprooted from their soil, just as we would like the evacuee properties there to be utilised for the resettlement and rehabilitation of our Muslim brethren and sisters who have gone from our country. There is no doubt about it and I feel that it will be a mistake for us to imagine that we can do so only through these Rules. The rehabilitation depends not on the augmented pool only; real rehabilitation depends on the entire economic policy of the Government. You must open out new avenues of gainful employment for those people who still remain to be rehabilitated in life. That is the real way. For that the Government should not merely rely on this kind of properties that they get from the evacuees here but they should really spend whatever amount is necessary. I am told that in the other House examples were given. Whatever amount is necessary to bring about speedy and effective rehabilitation of these people, we should be prepared to spend. We should now try not only to close this chapter but also see that all these people who have come over to this country become a part and parcel of our country not only in a notional and legal sense but in the facts of our economic life. We want really create a situation where these people would not talk of those horrid days of partition which led to bloodshed, destitution and suffering. We want the problem to be so tackled that the refugees feel that a kindly hand has been extended to them to resettle them in life, and that no other considerations stand before the well-being of the refugee people. That is how whole question should be approached and I would request the Government to proceed in this manner with that social outlook and with that broadness of mind and generosity in approach.

DR. ANUP SINGH (Punjab): Mr. Deputy Chairman, let me first those who have already complimented the Ministry of Rehabilitation and the present Minister for his piloting the Act and now bringing before Houses the Rules. I think if we consider the magnitude of the problem and the limitation of our resources and the vast number of very intricate and technical problems which are involved in the disposition of this Act and its implementation, we will be all inclined to be more sympathetic to the efforts that have been made by the Ministry than some of us or some of the critics have been so far. I feel the concessions that have been made or the pronouncements made by the Minister in the Lok Sabha are very encouraging and I think they have satisfied quite a large number of people who were very critical up till now. As I gather it, there have been four major modifications in the previous attitude and the Rules. One is that the limit of the property that is to be auctioned has been raised from Rs. 5,000 to Rs. 10,000. I have had an \prime occasion to talk to some people who feel that this has been a very major concession and I must compliment the Ministry and the present Minister for responding to the demand of the people. The second concession concerns a very large number of the rural population and the people in the Punjab who have been primarily affected by partition represent a very large number of the rural population. The value of their houses in the previous rules or the rules as had been framed was cut into half. And I personally felt all along that that decision was arbitrary and without any justice. A large number of deputations have been pouring into Delhi and till day

[Dr. Anup Singh.] before yesterday, some of them were present here, who felt that that wrong should be rectified. I am very glad to note for that section a major concession has been made which has satisfied quite a large number of people. The Minister has also assured that he will try to seek the help of the Government to augment the present pool; he will explore all possible avenues to see whether something more can be added to it, so that the demands of most of the people are satisfied. And, also, in the case of those people who have not submitted their claims so far. very substantial concessions have been made.

Having said this, I will now come to one or two points which, I think, should be more carefully scrutinised and looked into. For once I find myself in the very happy position of wholeheartedly supporting my friend Mr. Guha in two demands, that is....

SHRI BHUPESH GUPTA: Not Mr. Guha.

DR. ANUP SINGH: Mr. Bhupesh Gupta. The first one relates to Rule 65 and I would like to read it, in case some of the Members may not have the copy before them. Rule 65 of the Compensation Rules says:—

- "(1) Any person to whom four acres or more of agricultural land have been allotted shall not be entitled to receive compensation separately in respect of his verified claim for any rural building, the assessed value of which is less than Rs. 20,000.
- (2) Any person to whom less than four acres of agricultural land have been allotted, shall not be entitled to receive compensation separately in respect of his verified claim for any rural building the assessed value of which is less than Rs. 10,000."

I submit, Sir, that this rule is not justified. There are a number of cases—the exact number I do not happen to know, but I am sure the

Ministry does-where people submitted their claims for rural houses to the tune of Rs. 23,000, Rs. 24,000, 27,000, and they were cut down Rs. 19,900 or Rs. 19,700, whatever the case may be and a communication went to the applicant that he should show cause why his claim should not be cut down. I know of several cases where the notification did not reach them in time. And I also happen to know of some people who felt that the burden of proof is on the Government. If a man has honestly submitted his claim, to the best of his knowledge and says it properly, I think it should be up to the Government to say why it should have arbitrarily and unilaterally cut down the amount from Rs. 23,000 to Rs. 19,800. And the feeling has been-and I think with a good deal of justice in some casesthat it was cut down to bring it below Rs. 20,000 so that the man will not receive a single penny. There have been instances where a man had four houses and he submitted a separate claim for each one. The value was cut down to Rs. 19,000, Rs. 18,000. Rs. 16,000. In the aggregate his claim will be Rs. 16,000 plus Rs. 17,000. Merely because one single unit or house is not above Rs. 20,000 he does not receive a single penny. That, I think, is certainly unfair and I would request the Minister to once more examine that issue. I am fully aware of the fact that some people inflated their claims. Some of them smart enough. Instead of putting it slightly above Rs. 20,000, they put it at Rs. 30,000, or Rs. 32,000. And the gentleman in the Ministry looking at these very impressive figures had cut it down to Rs. 23,000 or Rs. 22,000 and the man got away with it. But those who were more honest and more conscientious and put it slightly Rs. 20,000-not anticipating that there will be a drastic cut merely to bring it below Rs. 20,000-were the who have been left holding the bag and they are receiving nothing. I feel that that Rule certainly puts a premium on sharp practices and dishonesty and I for one feel that this Rule should be abrogated and some

new means should be devised to take care of these cases. I am fully aware of the argument that the Minister is soing to offer very eloquently and very persuasively. He would say, "If I reopen this whole thing how can I implement the act."

"यह गाडी नहीं चलेगी, कैसे में" चलाऊं".

Perfectly true. There is so much demand and the pool has to be equitably distributed. But I feel that without stopping the thing, without in any way holding back what has already been done, some way could be found to entertain these claims and a separate provision could be made. Separate funds, separate resources, could be tapped. I for one do not feel that just because something that was moving might be held back, for a few days or months, a large number of people, thousands of them perhaps. should suffer. Nobody should suffer and I think it is up to the Ministry, up to our Government, to find some means of rectifying the wrong that has been done to a very large section of the rural population.

As regards those non-Punjabis who have been given land in Alwar, Bharatpur and Bikaner, I fully support what has been said, that there is no justification for refusing to entertain the rural claims of these people and at the same time asking them to pay for the land. If you are asking them to pay for the land that was given to them for rehabilitation and small grants, you must either entertain the rural claims and adjust them against the price of the land, or allot land to them. Those are the two major points which I would urge the Ministry to consider. rather re-examine these two propositions.

There are a number of people who never submitted any claim. Our people, unfortunately, are illiterate, a vast majority of them living in small villages. I happen to know personally that most of them have to hear from somebody, some relative, if they come to town, that such and such notification has appeared in the press. And even then the exact interpretation of

those rules is not very clear to those people and I would say that no case, no matter what the grounds may be, negligence or lack of information, should be rejected. Such cases should be looked into very sympathetically, and so far as possible every legitimate claim, whether it was submitted or may be applied for now, should be taken care of.

Now, Sir, the major problem that we are facing is the implementation of these Rules. Having studied Rules carefully and having had the privilege of being one of the members on the Advisory Board-of course, I speak entirely on my own-I, for one, am fully convinced that the Government should put more money into this pool-I am not sure how many crores, fifty or sixty or seventy crores whatever may be the figures and I think fifty crores at least the minimum. do not want to be optimistic, but I feel that in the present way things are going, these Rules will not be implemented. It is not going to be an easy job to collect the arrears and the dues and the rent from the people who do not have ample resources. So far as the Ministry is concerned, the proposition is very simple. How can they pay unless they collect? The whole disposition of this thing is contingent upon what they receive. It is a very simple, element arithmetical proposition-if and when we receive and whatever we receive, we will certainly distribute it and try to expedite it. I would certainly request the Minister and plead with the Government to find some money some where. I am fully aware of the fact that this argument has been repeated—and with a great deal of justice-where is money. "We are engaged in a vast net-work of various projects, enterprises and industrial projects. second Five Year Plan must take priority." That is perfectly true. But, as I understand the second Five Year Plan, our approach rather is that it must be built up from below. It is the plan of the people, rather than anything being imposed from above. It rests upon the whole-hearted

[Dr. Anup Singh.] cooperation of the people, compensation is the integral part of that Plan. If you want to satisfy these people and do not want to treat their demands as something separate from the second Five Year Plan, you must look at the whole picture in its totality. Then, I think we can satisfy lakhs and lakhs of people. They are an asset. They will be there to shoulder the responsibility and to help in the implementation of the second Five Year Plan. I -would, therefore, urge that this problem should be treated as an emergency should be treated, as part of the second Five Year Plan. Wherever the Government is in a position somehow to find resources for the second Five Year Plan, this item should also be treated as part of that.

Lastly, I would say that I do not know what the hon. Minister had in mind when he held forth a hope-not a promise-that he would get in touch with the Pakistan authorities and if he succeeded in his efforts-he was quite cautious about it—that money would certainly go to the refugees and would not go into the General Revenue. There again, I feel that it is far better for us to face the situation realistically. us not cheat our refugee friends any They have waited more. for eight They have long years. suffered enough now. towards the tail-end. we are bringing these Rules to hold forth this hope before them. some money is coming from Pakistan. I hope it does. All of us wish that Pakistan will redeem her pledge and reciprocate the kind of treatment that we have been according her. unfortunately, if past experience any guide-I think we should not be over-optimistic about it-it should be made very clear that the chances of receiving any money from that source are rather remote. So, we will have to fall back on our own resources.

At the end, I would like to make two suggestions which I think might help the situation in expediting the implementation of these rules and in disposing of the claims. I think there should be a section, a separate section, set up in the Ministry-call it by any name, call it "Complaints Section"-and its only job should be to look into the complaints that come from all over. I happen to know of many people who have written letters to the Ministry and in many there has not even been an acknowledgment. Because I am a Member of the Advisory Board, many people come to me, as they go to other mem-Thev send reminders after reminders. They get no reply-I think,, not as a matter of courtesy, but as a matter of ordinary routine procedure. When any complaint or any application comes from a distressed person in particular, the Ministry should see to it that at least the letter is acknowledged within ten days, fifteen days or one month. It does not make any difference. The speed and the time will depend entirely upon the personnel and equipment that you have there. It gives a man at least some kind of psychological satisfaction that the Ministry in Delhi is not altogether oblivious to his demands. You may be doing all that you possibly can and I am sure you are. But to a man who lives in Jullundur or Ludhiana, who has written ten letters to the Ministry who never receives even and acknowledgment--leave alone getting his claim settled—this will at least give him the psychological satisfaction that you are looking after his interests. I would request the hon. Minister to look into this proposition, if it is feasible. I feel that it is at least desirable that a separate section should be set up to look into these complaints, acknowledge them and try to expedite matters. After all, all these Rules are naturally designed to help the situation to improve. Unless there is a human approach-which has been referred to by so speakers in the other House and I think it is worth repeating-for looking at this problem from a human angle, not the mere juggling with the mechanical side of it which, of course, cannot be ignored, and unless there is that zeal and the spirit behind it, it will be very difficult to finish this job.

occasion to associate I have had of the myself with high officers Ministry and I pay them the highest compliment. They are capable people, who have a thorough grasp of problem and they are sympathetic. But, unfortunately, in the lower ranks, in the people who are working actually in the disposal of the applicationsand I speak from a little personal experience-I do not find that spirit which is the essential, indispensable. requisite for this kind of thing.

Prof. G. RANGA: How are they bad, when the top is so good?

DR. ANUP SINGH: Well, perhaps that spirit has not yet percolated to the bottom. Anyway, I can say these officers are conscientious. But you go to Metcalf House. The place is overcrowded. I think I am not exaggerating when I say that sometimes, you find five or six people, where only one is needed, and some of them actually said many, many things. For example, "∈ाहब अगर यह जाब खत्म हो गया. then what will we do?" So, their applications are being tossed back and forth and some at least have been lost. I have had a number of letters saying that "My application and my claim cannot be traced."

Speaking from personal experience-and I am not saying that this should be looked into, but I can speak with authority-my own uncle came gave me his to Delhi and personally. I said that I would hand it over and see what could be done about it. I will neither mention his name nor the number of the claim-I do not remember it. This was about one and a half years ago. The latest information is that the claim is missing. Naturally my uncle writes to me. "The claim is of one who is at least related to you and you cannot trace that claim. And you happen to be a member of the Advisory Board. What are you doing about other people?" It naturally puts me in a very awkward position. I said, "I do not want to make any personal enquiry." But since I know this case, it was really surprising to me that the claim should be just missing. Every time I went to Metcalf House it is said " साहब मिलने ही बाला है," as if something is just coming up. A week after that, you go there, if is still being traced. So, I am inclined to the that there must be a very large number of other cases.

I will wind up by saying that whatever we are going to give to the people either in the form of property or cash, it should be done expeditiously. They have waited long enough and even now, there is a feeling-a pessimistic feeling-''∢ाहब यह तो **हो** but who knows when we will get anything, may be two years, three years, four years, and especially after the announcement that it may take three or four years." If the Ministry says 'three years', it must be at least nine more years, and some people have become very sceptical. So, I would request the Minister and his staff to see to it that whatever is comingalthough very meagre and very belated-should come quickly and expeditiously, and with grace.

Shri JASPAT ROY KAPOOR (Uttar Pradesh): Mr. Deputy Chairman, I feel particularly happy today for the long-waited day has after all arrived. The displaced persons had been waiting and looking forward for this day with anxious eyes for the last so many years. It is this hope of getting compensation that has sustained.....

MR. DEPUTY CHAIRMAN: Mr. Kapoor, you please speak only on the amendments that are before the House, not on the general distribution of compensation, and all that. We are concerned only with the amendments now. The Rules have already been framed and placed before the House. The time is very limited.

SHRI JASPAT ROY KAPOOR: I thought, Sir, that I would be on safe grounds if I followed in the wake of the two hon. friends who just preceded me. And I do not know, Sir, what the motion before us is. I think the

[Shri Jaspat Roy Kapoor.] motion before us is that we should take the Rules into consideration.

MR. DEPUTY CHAIRMAN: Only the amendments that have come from the Lok Sabha.

SHRI JASPAT ROY KAPOOR: In that case, Sir, would it not be more desirable that the amendments that have to be moved by my friends, Diwan Chaman Lall and Prof. Malkani, be also formally moved, because I would like to say a few words on those amendments also?

MR. DEPUTY CHAIRMAN: Then you can speak on those amendments.

SHRI JASPAT ROY KAPOOR: Even before they are moved?

MR. DEPUTY CHAIRMAN: They will be moved after the House accepts these amendments.

SHRI JASPAT ROY KAPOOR: All right. So that means that I will have another chance of speaking on the amendments when they are moved.

MR. DEPUTY CHAIRMAN: Yes.

ROY KAPOOR: JASPAT Then, Sir, so far as the amendments which have been moved to Rules are concerned, I am happy to support them. And as I support these amendments, Sir, my mind goes back to the year 1947 when so many of our brethren from West Pakistan had to leave that place under very distressing circumstances. This question of compensation, Sir, was raised soon after the displaced persons came over from West Pakistan. And though at an earlier stage, the idea was vague, still, by about the month of July, 1949, it was for the first time that a responsible spokesman of the Government, no less a person than the late Shri Gopalaswamy Ayyangar, acceded to the principle that compensation shall be paid to displaced persons. And he then had initiated that the displaced persons shall be paid compensation out of a pool which shall consist of three items. firstly, evacuee property left behind here by those who have gone away to Pakistan, secondly, the Government contribution, and thirdly, anything that may be made available to us from the Pakistan Government.

Sir, so far as the first two items are concerned, they are before us in the pool. But, of course, nothing we have in the shape of the third item. Today, we hear from our hon. friend, Mr. Khanna, that he will make earnest efforts to persuade the Pakistan Government to make some contribution to our pool. Well, as a statesman and as a representative of the Government of India, of course, it is his duty to do But I am sure, neither he, nor any one of us, can be under any delusion that we are going to get anything substantial from the Pakistan Government. And it is, therefore, idle to build hope on that probability, for let us not forget that the Pakistan Government is not giving us even the movable property that our people have left behind. Only the other day, we were discussing the Bill relating to savings deposits, during the course of the debate on which we were told that the displaced persons have left about a crore of rupees worth of deposits there. That is not a very big amount, and even that amount is not being transmitted to us. Therefore it is no use our hoping that we shall be getting anything out of the property which our people have left there. That being the position, Sir, we have, for the time being at least, got to content ourselves with the pool money which is in our hands, and which is to the extent of about Rs. 185 crores or so. Now this pool money, Sir, may be distributed amongst the displaced persons in whatever way we like, in consultation with the displaced persons. Rules have been framed on the subject, and from time to time, they have been amended. But the displaced personsall of them-have not been satisfied. In the very nature of things. impossible to satisfy every displaced person, because there are conflicting claims. If you satisfy one set of persons, you have to dissatisfy others. and if some people are to get more under these Rules, the other set of persons, it means, will get less. So.

unless and until this entire pool 1S increased, well, it is impossible to satisfy all the displaced persons. therefore submit. Sir,—and would associate myself with my hon. friend wno just preceded me-that this pool money should be increased to such an extent as may be possible increased, keeping in mind the available resources with the Government.

Sir, ever since this question has been taken up, in the early stages of the year 1949, I have been suggesting and submitting that a sort of rehabilitation tax should be imposed in the country in order to augment this pool; I suggested that more particularly for the reason that that would have a very good psychological effect on the displaced persons, for every citizen of this country must be made to realise that the displaced persons' cause is his own cause, and the entire country is one. They should be made to feel that displaced persons are blood of our blood and flesh of our flesh, and if they are in distress, we should not remain happy and peaceful. And whatever the other persons, the permanent citizens, of this country have with them, they must share it with those brethren of theirs who came all the way over from West Pakistan. After all, they were very patriotic citizens of this country, and they have not come over here because they wanted partition, but they have come over here because partition has been thrust over them. And even after partition, they would not have come over here, but would have remained there, wishing luck to our country, only if peaceful conditions had obtained there. they have been forced out of that place, and when they were walking over the border, the Indo-Pakistan border, they were longingly looking forward to this path of India, wishing all the way that they must reach it as soon as possible. And as soon as they crossed the border, they cried from the bottom of their hearts 'Jai Hind' and 'Jai Bharat'. And. Sir, after they 'have come over to this country, they have shown commendable spirit of self-sacrifice. They have not been much of a burden to this country. They have established themselves on their own legs, on their own resources, to a very large extent. They have added to the economic advancement of this country. Wherever you go, from North to South and from East to West, you find them standing on their own legs. Even in the South, Sir, where I had recently been, I was surprised to find many Punjabis establishing themselves in various kinds of trades and professions. Such are the people, Sir, and we should, therefore, do everything possible not to damp their spirit.

Sir, on this occasion, I would like to offer my congratulations to the Government of India as a whole for the very good work that they have done for the displaced persons. The task was a tremendous and a huge Nowhere in any country have many displaced persons had to cross over from one place to another. The other day, Sir, one of the hon. Members in the other House quoted the example of rehabilitation of Germans in Germany. They wanted this Government to emulate their example. I don't know whether they have been able to do more than what our Government has been able to do. Obviously the magnitude of the problem there could not be as big as it is here. Surely not 60 or 70 or 80 lakhs of people are displaced there.

SHRI J. S. BISHT (Uttar Pradesh): Yes, there were,

SHRI JASPAT ROY KAPOOR: Be that as it may. Of course we should not be slow to learn anything from any country but to say that we have been slow in looking to the interests of the displaced persons is something which is absolutely not correct. Today we should express our gratitude to the late Shri N. Gopalaswamy Ayyangar who did such a great deal for the displaced persons and today it would not have been possible for us to have this pool with us but for the statesmanship of late Shri N. Gopalaswamy Ayyangar. At the time when the Constitution was framed, the question arose as [Shri Jaspat Roy Kapoor.] to whether we should have in the Chapter on Fundamental Rights an absolute provision in Article 31 that every person has a right to possess property and that the Government shall not have the right to dispossess and terminate the right of any person to possess that property. At that time I raised the question.....

MR. DEPUTY CHAIRMAN: We are not concerned with all that past history.

SHRI JASPAT ROY KAPOOR: For the simple reason.....

MR. DEPUTY CHAIRMAN: You have not said one word about the amendments. You have to wind up, please. I will call the Minister to reply at four.

SHRI JASPAT ROY KAPOOR: I am just coming to the amendment after completing this sentence or this point. Along with that, we must offer our congratulations to the other various Ministers-Mr. Mohanlal Saxena, Mr. K. C. Neogy, Mr. A. P. Jain and last but not the least, Mr. Mehr Chand Khanna, who has been associated with this affair ever since the beginning when he was not a Minister. He has been Adviser to this Ministry and rightly now he is the Minister for Rehabilitation and this is the crowning glory of his career probably that he has now been able to place before us these compensation Rules and more particularly when he has been able to persuade himself to place amendments before us which will, I am sure, go a long way to satisfy the displaced persons. I give my fullest support to these amendments and I have only one or two suggestions to make with regard to these amendments. In amendment 8 and in some of other amendment also it has been provided that in the case of those persons, the displaced persons, who are occupying Government or other buildings, it will be open to them to purchase them and set off their claims against the value of those buildings,

and if their claims are of a lesser amount than the value of those buildings, it will be open to them to pay the balance of that amount by instalments. That is as it should be. But then, may I suggest in this connection something for the consideration of the hon. Minister, whether he would not consider it advisable to give an additional facility to such persons by enabling them to have the balance of this amount advanced to them by the Rehabilitation Finance Corporation or even by the State Bank against the mortgage of these buildings. This will not only be helping those persons but the hon. Minister will be helping himself because he has rightly said that the sooner these displaced persons who purchase these buildings pay instalments, the better it is for the rest of the displaced persons because unless and until the amount is realized and goes into the pool, it will not be possible to pay those displaced persons who don't purchase any buildings. I would therefore submit that rather than wait for two, three or more years during which period these displaced persons are called upon to pay the instalments. would it not be more advisable and more advantageous to provide displaced persons with money advanced to them by the Rehabilitation Finance Corporation or State Bank on some reasonable interest so that the pool may have a larger amount of liquid money straightaway at its disposal and the whole problem of paying compensation may be resolved within a couple of years? They have waited long enough and if you go on asking them to wait for many more years, it reduces the utility of compensation to a great extent. May I repeat a proverb in Hindustani?

"का**वर्षा** जब कृषि सुखाने,"

Of what avail is rain when crops have dried? Similarly, after 4, or 5 or 6 years, when many people have died and some have already died in expectation, what is the use of compensation? Nothing can be done for them for the dead. But so far as those who are living are concerned let us not frustrate their hopes any more and

let all be paid compensation, whatever it be, as speedily as possible, and this suggestion of mine is one which, if accepted, would enable the Minister to pay the compensation in a very short period of time. May I also suggest that even at this stage, a rehabilitation tax might be imposed. This is the fit and proper because.....

Mr. DEPUTY CHAIRMAN: We are not concerned with it now.

SHRI JASPAT ROY KAPOOR: Lastly I would suggest that these amendments should be further amended inasmuch as full payment might made to displaced persons upto extent of Rs. 5,000, I know it involve some more money and it was therefore that I was submitting, believing that I was relevant in making that suggestion along with this proposed that this additional amendment, money should come from a rehabilitation tax. When Mr. Malkani's amendment is taken, I hope I will be given an opportunity to speak.

सरदार रघुवीर सिंह पंजहजारी (पेप्स्) : चपसगापीत महोदय, यह खुशी की बात है कि आज आठ वर्ष के अर्स के बाद शरणार्थी भाइयां को बसाने के लिए हमार सामने रूल्स लाये गये हैं। चाहिये यह था कि रूल्स के मृताबिक हर एक शरणार्थी को चाहे वह दहाती द्वीत्र का हों या शहरी चेत्र का, उसे एक ही तरीके से देखा जाता, मगर अफसोस के साथ कहना पडता है कि इस आठ वर्ष के अर्स के बाद भी उसे इस नजरियं से नहीं देखा गया। दंहाती शरणार्थियाँ की आवाज यहां तक बहुत कम पहुंचती हैं। इन रूल्स के बनाने वालों ने दहाती और शहरी शरणार्थी के बीच एक दीवार खड़ी कर दी हैं, जिसे में समभता हूं एक गवर्नमेंट के लिए मनासिब नहीं हैं। आज दहाती शरणार्थियों हे साथ सीतेली मां की तरह (स्टीप मदरली (टीटमेंट) किया जा रहा है। आज हम यह द'ख रहे हैं कि द'हाती शरणार्थी को इमनीर कर दिया गया है और शहरी शरणार्थी को ज्यादा से ज्यादा दिया जा रहा है । इसके साथ ही साथ में

इन रूल्स में यह भी देख रहा हूं कि जहां शहरियों को ज्यादा दिया गया है वहां पर उन दंहातियों को, जो पाकिस्तान बनने के बाद काफिला बनाकर, मसीबतों को भेलते हुए, ठोकर खाते हुए, अपने बाल बच्चों को करबान करते हुए, अपनी सारी चीजों को लूटाते हुए, दंशतों से हिन्दूस्तान में आये, हिन्दूस्तान में आकर चुपचाप गांवों में बस गर्थ, किसी तरह वावेला नहीं मचाया और अपना इंतजाम किया, गवर्नमेंट ने शहरों में मकान बनाने के लिए जो पचास करोड़ रूपया खर्च किया उसका एक परसेंट भी दंहाती शरणार्थियों के लिए रिहायशी मकान बनाने पर खर्च नहीं किया । दंहाती शरणार्थियों ने अपनी मेहनत मजदरी से मकान बनाकर अपनी रिहायशी का इंतजाम किया। यही नहीं उन्होंने अपने पांचीं के बल जमीन जोतकर अपने बाल बच्चों को पाला और हिन्द्रस्तान का फर्ड प्राब्लम साल्व किया । आज हम सब देख रहे हैं कि हिन्दूस्तान के अन्दर जो फ्ड प्राब्लम पाकिस्तान बनने पर हो गया था, वह दहाती शरणार्थी भाइयों की कड़ी मेह त से दूर हो गया। आज यह खुशी की बात है वि. हमारं मूल्क को दूसरं मूल्कों से अनाज नहीं मंगाना पह रहा है और न उनके सामने सर नीचा करना पड रहा हैं। इसकी खास वजह यह हैं कि हमार दहाती भाइयों ने बगैर किसी शोर व गूल के बगैर किसी इमदाद के, अपनी तकलीफां को दूर किया। हम सब लोगों का यह फर्ज था कि उन लोगों की ज्यादा से ज्यादा मदद की जाती मगर सरकार की ओर से जो कर्जा उनकी बैल और बीज खरीदने के लिए दिया गया वह भी उनसे वस्ल किया जा रहा हैं। मूर्भ अफसौस के साथ कहना पड़ता है कि सरकार की और से जो २०० या २४० रुपया का कर्जा उनको दिया गया है. जिसके बार में कहा जाता है कि उनसे वापस नहीं लिया जायेगा तो फिर क्या वजह है कि बीस बीस और चालीस चालीस रुपये के लिए उनके मकान नीलाम किये जाते हैं, उनको बाहर निकाला जाता हैं, उनके बेंल, गार्थं और भैंसों को नीलाम किया जाता है. जिन से हे

[सरदार रघ्वीर सिंह पंजहजारी] अपने बच्चों को दूध पिलाते हैं और खेती बाडी करके उनकी और अपनी परवरिश करते हैं। जो दंहाती शरणार्थी अपनी मेहनत मजदूरी से गांवों में बस गये हैं और अपने परिवार परवरिश कर रहे हैं उन्हें आप दर व दर ठोकरें खाने के लिए इन रूल्स से बाहर निकाल रहे हैं। बजाय इसके कि वह रूपया माफ होता. चालीस चालीस रुपये के लिये उनके मकानों को नीलाम किया जाता है'. उनके बेलीं. गायों और भैंसों को भी नीलाम किया जाता है चाहिये तो यह था कि इन रूल्स के मूताबिक उनके साथ कुछ और रिआयत की जाती, लेकिन हो यह रहा है कि आज हमार कपर हमारी गदर्नमेंट बड़ी मेहरबानी यह कर रही हैं कि जिसके पास दस एकड स्टें इर्ड जमीन हैं जसको चार सौ रुपया कम्पेंसेशन दिया जायगा और जिसके पास पचास स्ट"ंडर्ड एकड जमीन हैं उसको हः साँ रूपया कम्पेंसेशन दिया जायगा । अगर गवर्नमेंट के मकानों के बनाने के फीगर्स लिये जायं तो उन फीगर्स के मृताबिक सात रुपया पर स्क्वायर फिट मकान की बनवाई लगती हैं। अब अगर १८ बाई २२ का एक छोटा कमरा भी बनाया जाय, तो उसके ऊपर, ढाई तीन हजार रुपया खर्च आता है । मेरी समक्त में नहीं आता है कि चार साढ़ चार साँ रुपया दंने से उसका क्या फायदा होगा। यह तो वही मसल हुई कि किसी बच्चे का पेट भूख से कूलबूला रहा था और वह रोटी के लिये चिल्ला रहा था उसको एक ट्रकड़ा दंकर और प्यार दंकर उसके आंस पोंछ दिये कि लो बेटा एक दकड़ा खा लो और फिर आगे सोचेंगे । मेरी समम्क में नहीं आया कि वह देहाती लोग जिनके जबान हैं, जिनके पास प्रेस नहीं हैं, जिनके यहां मिनिस्टरों की कार नहीं पहुंच सकती हैं वह किस तरीके से अपनी मुसीबतें यहां पहुंचायें। जो लोग हवाई जहाज से उड़कर यहां आये, जो अपना रूपया और मुवेबल प्रापटी साथ ले कर आये. जिनके लिये यह फरेंसला किया गया था कि ४० हजार रुपये तक क्लेम दिये जायंगे और उससे ज्यादा कुछ नहीं हो सकेगा,

उनके लिये भी सोचा जा रहा है। लेकिन जो दंहाती थे, जिनके पास मकान थे, जिनके पास जमीनें थीं, उनकी जमीनों को २४ परसेंट से लेकर ६४ परसेंट तक कट कर दिया गया है। चाहिये यह था कि उनको वही जमीनें दी जातीं और उनको रिहेंबिलिटंट किया जाता. लेकिन आज हो यह रहा है कि उन जमीनों के ऊपर साढं तीन सां और साढं चार सां लपया पर एकड जमीन की कीमत लगा दी गई हैं। अगर यह कहा जाय कि किसी के पास लाहार के पास जमीन थी या यह समभ लिया जाय कि किसी के पास दिल्ली से आठ मील के अन्दर जमीन हैं और उसकी कीमत दो हजार रुपया या तीन हजार रुपया है. तो जिन के पास नारनील हरियाना के इलाके में जमीन हैं, उसकी कीमत लाजिमी ताँर पर कम होगी । एंसी हालत में जब कि २४ परसेंट से ६४ परसेंट तक जमीन पहले ही कट कर दी गई, में यह समभता हूं कि साढ तीन सी या साढ चार सी रुपया पर एकड जमीन की कीमत मुकर्र करना उनके साथ बडी बेडंसाफी होगी।

इसके अलावा में यह अर्ज करूंगा कि आदमी दृहात से आये थे, उनके पास बड़ी बड़ी हवीलयां थीं, बर्ड बर्ड मकान थे। पहले उनसे यह कहा गया कि चूंकि तुम्हें जमीन मिल गई हैं, इसलिये तुम्हार मकानों का क्लेम लेने के लिये कोई तेयार नहीं हैं। आज यह कहा रहा है कि जो रंफ्य्जीज हैं या जो नहीं भी हैं जिनके वहां मकान थे या नहीं थे अगर उन्होंने ३९. जुलाई सन् १६४२ तक अपने क्लेम नहीं दिये हैं, वह अगर क्लीम करेंगे तो उसको हम मानेंगे। लीकन मेरी यह समभ में नहीं आता है कि जो लोग दहातों से आये हैं, जिनके पास मकानात थे, जायदाद थीं, उनके क्लम क्यों नहीं लिये जाते हैं और उनके क्लेम्स को लेकर क्यों नहीं उनको वेरीफार्ड करके उनके मकानों की कीमरों दी जाती हैं। कहा यह जाता है कि उन मका में की कीमत करेंसे मुकर्रर की जाय। हर जगह पटवारी होते हैं, पटवारी के ऊपर तहसीलवार होते हैं और तहसीलदार के ऊपर दूसरे रेवेन्य

आफिसर होते हैं । उनकी मदद से कीमत मुकरी को जा सकती हैं। यहां आकर जिन जिन दंहाती शरणार्थियों ने मकानों पर कब्बा किया हें उनके सिलिसले में यह तरीका अस्तियार किया जाय कि अगर काइ आदमी दस हजार की कीमत का मकान पाकिस्तान में छोड आया हैं और यहा जिस मकान पर उसने कन्जा किया हैं उसकी कीमत पांच हजार रुपया है तो उसे यहा के मकान की कीमत काट कर बाकी पांच हजार रूपये बर्तार कम्पेंसेशन के दिये जायं। में उम्मीद करता हू कि हमारं रिहें बिलिट शन मिनिस्टर साहब दुबारा इस पर गाँर करेगे और दंशती शरणार्थियों के लिये वह जितना ज्यादा से ज्यादा कर सकते हैं करेंगे। में यह समम्तता हं कि इन रूल्स में दहाती शरणार्थियों के लिये कोई फायदमन्द चीज नहीं हैं और ये बिलकूल नातसल्लीबस्था रूल्स हैं।

SHRI RAJENDRA PRATAP SINHA: Mr. Deputy Chairman, I would like to make a few observations on Rule 17 in which it is said that where the maximum compensation that would be paid would be only Rs 50,000 the cash compensation could be up to The hon, Minister, while Rs. 8,000 explaining this rule in the other House said that in certain hard cases, compensation could be paid in cash up to Rs 8,000 under this clause to persons who are entitled to higher compensation And he stated a few examples, like widows and infirms and persons living in homes, minors and the like I hope, Sir, that these were only given as instances and by way of examples and that he was not giving an exhaustive list of hard cases. I say this because there are some other hard cases also which should receive his attention. As examples, I may mention the cases of people who have been afflicted by T.B or cancer. people also would require attention in this connection. So I submit that payments to such people who are suffering from such diseases should be made very expeditiously, because there is no point in making any payment after they are dead and gone. They

this money actually need very urgently for getting cured of their diseases.

I also and that in the case of hard cases the applications should be made before October 1954 It is quite all right putting a time limit like that in the case of the old and infirm persons. But there can be no time-limit put in the case of applications from those who have contracted diseases like T.B. or cancer, because the person can contract the disease even after October 1954 and I do not see any reason for differentiating a person who had contracted the disease before 1954 October and the one who had contracted it after October 1954. All of them should be treated as hard cases, and their applications entertained sympathetically considered for being given compensation in cash. Even to who such persons are otherwise entitled to receive higher amounts of compensation and as such are entitled to allotment of properties, you should make some small payment in cash at this stage. That will be more helpful to them than allotment of property of Rs. 20,000 or Rs. 25,000. happens is that such a person is asked to bid for properties, but he has not the money to bid for a property worth Rs 15,000 or Rs. 20,000 or Rs 30,000. In such cases what is happening is that in the market other people buy up these claims and pay to these people very much smaller sums, something like eight or ten annas in the rupee because they want to advantage of the situation in which these persons are placed.

I would, therefore, submit, Sir, that such cases should be classified sepa-There should be a separate rately. Ministry for people section in the suffering from tuberculosis and cancer so that cases of these people might be examined from time to time. The number of such people will not be much-hardly a few hundreds-and payments to this class of persons should be made in cash up to Rs 8,000 in spite of the fact that the total claim may be of a higher value.

[Shri Rajendra Pratap Sinha.]

There is only one more point that I want to mention. I would not like to take much of your time. I am glad headquarters of our hon. tha**t the** friend, Mr. Khanna, is in Bengal to enable him to give more attention to the persons who had come over from East Pakistan. I quite appreciate that there is a great amount of urgency to settle their problems and the Minister's presence there would help in quick settlement of these problems. This, however, should not mean that the affairs of the people who have come from West Pakistan are to be neglected. I submit that just because the Minister is absent from the headquarters at Delhi, the disposal of work here should not suffer on any account. I, therefore, submit that our Deputy Minister should particularly saddled with the responsibility of paying compensation expeditiously to the persons who have come from West Pakistan; he should see to it that this matter is not delayed because of the fact that the headquarters of the Minister has been shifted from Delhi to Calcutta. That is very important. The policy matter would, of course, be dealt with by the Minister in charge of this subject but the day to day matters should be left to the Deputy Minister so that the whole scheme of payment of compensation can go forward quickly. There is no point in making payment in a delayed manner. After all, eight years had already elapsed and when we are going to pay now, every effort should be made to complete the entire payment of compensation as quickly as possible.

MR. DEPUTY CHAIRMAN: The hon. Minister.

SHRI KANHAIYALAL D. VAIDYA (Madhya Bharat): I want two minutes, Sir.

MR. DEPUTY CHAIRMAN: I have already colled the Minister. I said earlier that the Minister will reply at 4 P.M.

DIWAN CHAMAN LALL (Punjab) On a point of information, what is going to happen after the hon. Minister has spoken?

MR. DEPUTY CHAIRMAN: The amendments will be put to the House.

DIWAN CHAMAN LALL: Some of us, Mr. Deputy Chairman, also want to say something on this particular matter before the hon. Minister speaks and I should be very grateful if you would allow us to say something because I am sure it will help my hon. friend, the Minister, to make up his mind.

MR. DEPUTY CHAIRMAN: You have got your amendments.

DIWAN CHAMAN LALL: Apart from my amendments, I want to make a few general observations.

MR. DEPUTY CHAIRMAN: Then you will not speak on your amendments?

DIWAN CHAMAN LALL: I do not yant to speak on my amendments.

Mr. DEPUTY CHAIRMAN: In that case, you can speak. Let Mr. Vaidya inish.

श्री कन्हें यालाल द्रॉं० बेंदा: उपसभापीत महोदय, जहां तक इन नियमों का सवाल है और इसमें जो संशोधन किये जा रहे हैं उनका सवाल हैं, में उनका स्वागत करता हूं लीकन में एक स्फाव माननीय मंत्री महोदय के सामने रखना चाहता हूं। हम सब काम डिसप्लेस्ड परसंस के लिये कर रहे हैं लेकिन हिन्दुस्तान के शहरों और कस्बों में हम दंखते हैं कि यहां सं जां लांग पाकिस्तान चले गये हैं उनकी जायदादों के ऊपर जो लोग कब्जा किये हुये हैं वे सब के सब डिसप्लेस्ड परसंस नहीं हैं बिल्क ४० या ४० फी सँकड़ा दूसर लोग भी हैं जिन्होंने कि कब्जा कर रखा हैं। आप यह सब काम इसलिये कर रहे हैं कि जो लोग हिसप्लेस्ड परमंस हैं उनको राहत दें और जो रकम उनको **दंग** को हैं उसकी वस्ली में उनकी मदद करें। अब

आप १० हजार रुपयं तक की जायदाद कीं नीलामी नहीं करेंगे तो वह दूसरे लोग जो कि हिन्दुस्तान के रहने वाले हैं वे भी हिसप्लेस्ड हो जायेंगे। आपको लिटीगेश्रम में ले जायेंगे और बिना अदालतों में जाये उन जायदादों पर कब्जा

मिलने वाला नहीं हैं। इसलिये आपकों कोई एंसा रास्ता निकालना चाहिये कि जिन लोगों को आप फायदा पहुचाना चाहते हैं अर इसके लिये जो आप कोशिश कर रहे हैं वह लिटीगेशन में न पड़ जायं और जो आपका मकसद है वह केवल कागज पर ही न रह जाय। जो लोग उन जायदादों पर कब्जा किये हुये हैं वे भी हिन्दुस्तान के रहने वाले हैं। यह ठीक हैं कि डिसप्लेस्ड परसंस के मुकाबिल में आप उनके केस को कंसीडर न कर लेकिन अगर उनको रहने के लिये जगह और धंधा करने के लिये दुकानें नहीं मिलेंगी तो वे भी डिसप्लेस्ड परसंस की पांजीशन में हो जायेंगे। इसिलये मेरा निवंदन हैं कि उनके लिये भी कोई रास्ता निवंदन हैं कि उनके लिये भी कोई रास्ता

इस सुभाव के साथ में इन नियमों का समर्थन करता हूं।

CHAMAN LALL: DIWAN Deputy Chairman, I am grateful to you for giving me this opportunity of saying a few words before the hon. Minister gets up to make his declarations. I think this will help him to concentrate on certain points that, in my opinion, are important in the interests of the refugees as well as of the pool which he is going to administer. This problem, Mr. Deputy Chairman, is not a problem of statistics. It is not a problem of rupees, annas and pies. It is essentially a human problem and these Rules, therefore, have to be looked at from that particular angle, whether they are in consonance with the spirit of humanity that should guide the administration in dealing with the question of compensation and rehabilitation.

I want hon. Members to remember that compensation is only a small portion of the problem confronting my hon. friend's Ministry. There are six million refugees from West Pakistan. The total number of verified claims—I speak subject to correction— I believe, is only 390,000; 70,000 claims, over and above the 390,000 were rejected. Some were rejected on the ground of the agricultural issue that was raised in regard amendment of the Rules, namely, people who had two and four acres -in the case of those who had two acres even if they had a house worth Rs. 9,000, it was not worthy of a claim and, in the case of those who had four acres, a house worth less than Rs. 20,000 was not considered worthy of consideration. I understand-again I speak subject to correction because, in these matters, it is very difficult to find out the statistics, the statistics are not to be found anywhere—20,000 claims—as I said, I speak subject to correctionwere rejected on the ground of ex parte. People probably did not know about them; they were called but did not appear and with a stroke of the pen 20,000 claims were rejected. Even if we take the figure of 390,000 claims admitted-roughly 400,000 or four lakhs -out of a total refugee population of sixty lakhs, there is still left 56 lakhs of people for whom my hon. friend has got to find some sustenance, some support and some aid. The problem of compensation, looked at from this point of view, is a smaller problem in reality than the problem of helping the refugees as a whole which is a very, very important matter indeed. Where did these people come from? They marched out because you were unable to give them protection; the Government of India was unable to give them protection. Some of us. ordered by the Prime Minister, were roaming about West Pakistan and I remember going to Sargodha where there were about 100,000 odd refugees assembled after the Partition. Riots were taking place all round. I went to the General Officer Commanding. General Lovett, and asked him, "Are you prepared to give me a guarantee that you will save this town?" A surprising answer was given to me. "It is a tall order to ask me to save

[Diwan Chaman Lall.] this town but I can give you the guarantee that I will save this town if you can get me two Companies of Indian troops". I sent a wireless message to the Prime Minister asking hum to send two Companies That, believe, was done and the town was saved. Not one single incident happened in that town and the Hindus, Muslims and Sikhs continued to roam about the place and continued to listen to the 6 o'clock news of All India Radio, night after night, single incident. It was a serious matter, very serious matter indeed. These people came away because we were unable to give them protection.

Now, my hon. friend, Mr. Bhupesh Gupta, talked about the Rs. 50,000 limit. I think he has entirely misconceived the entire argument. I took down his words. I am sorry he is not here.

I have got a great deal of regard for him. He is a very sincere individual and a very honest individual. But his enthusiasm often carries him astray, particularly his enthusiam in causes in which he believes theoreti cally I took down his words and he said "I do not want to injure the rich people." By 'rich people', Mr. Deputy Chairman, he meant no other person was a large than the refugee who claimant, who has come away Pakistan Whate he should remember is this. There are no rich people left amongst the refugees; those who came away leaving a crore of rupees worth of property have not got one single bit of property this side. They have left everything that side and they are just as poor to-day as any of the poorest of the refugees who come away from West Pakistan and it is absurd to try and draw a distinction, particularly distinctions of this class nature amongst the refugees; especially by a gentleman who does not believe in class distinctions to try and create these class distinctions is absurd. My friend knows and you, Mr. Deputy Chairman, know perfectly well during your last visit, the memorable visit of

the delegation that you had the honour to lead to Soviet Russia, what the position there is. When Mr. Bhupesh Gupta puts down the limit of Rs 50,000/- to be given to a man who has left properts worth a crore of rupees in Pakistan-Rs. 50,000 to be given to him in perpetuity for all time to come in settlement of his claim-he forgets that in the country that he your comes—I beg pardon-the country that he supports, that in that country an artist's salary is more than 50,000/- a month which he is trying to lay down as the maximum for those refugees who through no fault of their own came away. Not only did they come away through no fault of their own, but again my hon. friend's Ministry—he was not the Minister at the time-but all the cohorts lined up in that official box there, each one of them joined hands in order to prevent these people from exchanging and selling their property. They laid down a strict law: No. under no circumstances will people be permitted to exchange their property or to sell their property whenever one could have done so. They thought the richer ones, the better ones would get away with it, but others will not. When they could have satisfied themselves without any burden being placed the Government to the total extent of their claims you did not permit them to do so. And now when it comes to the question of compensation you say: my rate, Rs. 50.000/~ Rs. 2,00,000 as the case may be. seems to me an absurd state of affairs. When people in important positions were able to do so, to exchange their properties or sell their properties. you did not allow these people to doso under a law and then you say: No, they shall not be given the necessary compensation.

Now, Sir, I would like to hear what my hon, friend is going to say to this House to make certain things quite clear. One of the things that I want him to clear is this. Take the case of the total pool-the figure given is Rs 185 crores. I would like him to tell this House what exactly is the figure, how much of the amount that is supposed to lie in or come into the pool has already been frittered away or paid away to people who do not come into the category of those who actually deserve the compensation which the pool is intended to serve.

SHRI MEHR CHAND KHANNA: To assist.

DIWAN CHAMAN LALL: "Assist" is a difficult word. My hon, friend cou'd have assisted at the time had he agreed to the proposition of sales and exchanges. It is up to him now to serve. That was the time to assist: now the time has come to serve. Now I want him to tell us what money has been taken out of his bag and given on loan basis, which should have been utilised for the purposes of compensation. Is it a fact that Rs. 10 crores have been paid to mortgagees under a special law that was passed? was my friend, Mr. Bhupesh Gupta, at the time, talking about classes. Rs. 10 crores! I do not know the exact figure—this is a figure that was given in various discussions. 30,000 mortgagees have been paid. 35,000 or 40,000 more mortgagees have still got to be paid-not paid out of the Consolidated Fund, not paid by the Government of India, but paid out of the compensation pool, which is meant to serve the purposes of the refugees!

PROF. N. R. MALKANI: They have been paid fully with interest.

DIWAN CHAMAN LALL: My hon. friend tells me "fully with interest" from the date ab initio of the mortgage without any question asked as to the real amount, as to whether the amount put into the mortgage was correct or incorrect, without even going through the ordinary process of the law and paying court fees. No. Where was my friend Mr. Bhupesh Gupta at that time?

SHRI MEHR CHAND KHANNA: Are you referring to the Evacuee Interest (Separation) Act?

DIWAN CHAMAN LALL: Yes, I am referring to the Separation of

Evacuee Interest Act. Now if money had to be paid it should have been paid out of the Consolidated Fund. Why rob the pool which already is so exiguous, in a matter of this descrip-Now if that is the position, I tion? take it that about Rs. 30 crores have been paid out as loans. Then we are faced with the proposition that instead of Rs. 185 crores we shall probably come down to a figure somewhere between Rs. 120 and 130 crores of rupees. That is where my friend should tell us as to what he is doing to persuade the Government to come out with the funds that are necessary for this purpose because, after you have satisfied in this manner-which is an unsatisfactory manner in itself-the claims of those who are to be paid compensation, you still get that great mass of people, 56 lakhs of people who will continue to be your responsibility. They are not claimants. Even if you take one claimant as possessing a family unit of five, even then there are 40 lakhs of people, 4 million people, who have come away from West Pakistan who need your protection. They still will continue to be your responsibility.

I agree with my hon. friends in this House who paid compliments to my hon. friends and to their supporters the Ministry. Each one deserves everything good that can say of them. My hon. friend the Deputy Minister has got a heart of gold. He said in some other place that if he had golden bricks to offer-he has got a heart of gold-he would offer golden bricks and I do not have the slightest doubt that with his great energy he will be able to assist in this second task which I am going to place before you now, Mr. Deputy Chairman. The second task is the quick liquidation of this matter. is hanging fire now for a period of nearly eight years. There is no justification for it to continue any longer than the absolutely minimum period necessary, even if that means the disbanding of this particular Ministry and the setting up in its place of a Social Welfare Ministry which, I hope, [Diwan Chaman Lal.] both my hon, friends the Minister and the Deputy Minister will, if it is formed and set up, adorn and do justice to.

(Interruption.)

One of them is a refugee Minister, so he knows all about the refugees. The other is a humanitarian; he has done well by the refugees I must say. But while we pay compliments, Mr. Deputy Chairman, let us not forget the people who have really assisted in this matter. Let us not forget the refugees themselves on the one side who have behaved in a most exemplary manner. Imagine the six million people, 60 lakhs of them coming away destitute with no means of subsistence of any kind making homes for themselves in a foreign country.

My friend said: Give us an inventory. I will give him my inventory. I possess no property of any kind and I can speak, I think, for my hon. friend the Minister too. Neither of us possessed any property of any kind outside our own Province—'Province' means the Punjab as well as the Frontier Province because he and I were neighbours up on a little hill station. We built two lovely houses there which we shall never see.

SHRI MEHR CHAND KHANNA: We are neighbours now too.

Drwan CHAMAN LALL: We are neighbours now in distress. We shall never see those beautiful houses, Mr. Deputy Chairman.

The next thing is for you to wind up this thing as quickly as possible. While we are paying compliments let us not forget that this pool of Rs. 185 crores—from a little over Rs. 100 crores it became Rs. 185 crores—was brought into being through the exertions of one man, and I am disclosing no secret when I say that it was Maulana Abul Kalam Azad who stood firm by this, that this property also should be added to the compensation pool. All credit to him for what he did for the refugees. And I think it cright to be placed on record as to what he did.

All praise to the Leader of this House, Mr. Deputy Chairman, who during the last few days of great strain and stress upon the hon. Minister, the Deputy Minister and some of us sat for hours and hours and came to honest, straightforward conclusions in regard to compensation, which helped us achieve unanimity in regard to this matter. I am referring to the Leader of the House, Pandit Pant.

When we are dealing with let us not forget the other man whose heart has really bled for the refugees. I remember, and you will pardon me, Mr. Deputy Chairman, for mentioning this fact. One night, in those dark days, at 9 o'clock, my telephone bell rang and a voice spoke: "I am the Private Secretary to so and so. wishes to speak to you". And then came the Prime Minister's voice. am repeating the words that he said to me that night. Addressing by my name he said: "You know, I can face bullets, but I am unable to face the sufferings of the refugees". That was the Prime Minister of India, Pandit Jawaharlal Nehru. Let us not forget what he did at that time and how he roamed the streets of the towns of West Pakistan at the risk of his own life trying to bring solace and comfort to these people.

Sir, there are very few things to which I would like to invite hon Minister's attention in reference to the amendments that I have given notice of. I have spoken to my hon. friend. I do not intend to waste the time of the House in regard to these matters and I have not the slightest doubt that he will deal with all these matters to the satisfaction of each one of us so that there is no doubt left as to the meaning and the signification of the Rules that we have got. Now, it is perfectly true that some things have happened. which should not have happened. The first of those things is the stoppage of the cash payments. I do not know under what rule and under what authority the compensation order goes to stop the cash payments. The Act is there. The law cannot be circumvented. I

hope my hon. friend will be able to tell the House that these cash ments will not be stopped and that they will be continued as the law provides.

Now, Sir, the second thing is this. there are many plots available with the Delhi Improvement Trust, and many plots available with the Ministry itself-some evacuee plots. None of them should be handed over to anybody else but the refugees themselves who have a claim and their claims shou'd be satisfied in regard to this. If necessary, let the Government of India give the money out of the Consolidated Fund to the Improvement Trust. Why not get hold of areas right from Gurgaon to Mathura Road? I would say that plots all round Delhi should be made available to these refugees who have got claims and a reasonable price should be fixed for these plots. Improvement should be effected; water supply, electricity, sanitation drainage should be made available so that they can satisfy some portion of their claim by building a roof over Nothing, their heads. Mr. Deputy Chairman, is more important to a man,-par icularly a refugee, having a little plot of his own with a little house built on that, where he and his family can live in comfort. I want my hon. friend not to forget this particu'ar aspect of the problem.

Now, Sir, I have nothing much excepting the points more to say which I have already discussed with my hon, friend and I wish him the best of luck. I wish his Deputy Minister the best of luck. They did not listen to me at the time when I was asking them to allow exchanges and sales of property. All this burden wou'd not have fallen on their shoulders. But then they did not listen. Now I hope they will listen to me, that they should not relent in their efforts to persuade the Central Goverrment, of which they are members, to provide extra finances year after year until the rehabilitation problem is settled satisfactorily. And it will take years to settle that particular problem.

SHRI H. P. SAKSENA (Uttar Pradesh): Is there no question of disbanding the Ministry?

DIWAN CHAMAN LALL: You can convert it into a welfare Ministry. You can change the name but the problem is a serious problem. I wish my hon. friend and his Deputy every success in the task before them. they continue in this sincere spirit, I am fully confident they will have the backing not only of this House but of the entire nation.

PROF. N. R. MALKANI: I would like to say a few words. I welcome the Rules which are now before us for discussion, especially the amendments which have come from the other House. But I do suggest, Sir, it is not very fair to this House to these amendments to us on the 15th and tell us that these must be passed before 5 or 6 o'clock today. Our amendments, might as well go into the wastepaper basket; they are of no value. It is treating this House with scant courtesy. I have got to appeal to the good sense and the goodwill of the Minister.

SHRI AKBAR ALI KHAN (Hyderabad): They are being accepted.

PROF. N. R. MALKANI: There are certain other things also left out.

Sir, the Rules are quite comprehensive but I think they are more inclined towards the urban side than towards the rural side. This discrimination was pointed out and it has now been removed by the other House. I am very grateful that you agree to this. But it hurt us.. ...

SHRI MEHR CHAND KHANNA: What was it that hurt you?

Prof. N. R. MALKANI. Halvirg of rural property. It had no justification; you realised it and you agreed to do justice. Yet the smell of it. the odour of it in two or three ways remains and should be removed. As Dr. Anup Singh said, in Ganganagar. instance thousands of people were settled on land by way of rehabilitation on evacuee lands. They [Prof. N. R. Malkani.]

went there under compulsion to be rehabilitated. They have been rehabilitated for the last six, seven or eight years. They had no agricultural claims. Now they have 12 or 15 acres of land-dry land-you say that they should pay for that land but if they have any rural claim they should not be entitled to the rural claim. You want them to pay for the land that you have given them. He would say, "What about my rural property? Why don't you pay me for that. have hardly any money and you want me to pay for land in four ins alments". Is that fair. You ask him to pay for the land, but he asks you to pay him for his rural property. You do not pay for his property but you ask him to pay for this land. There are many cases of that kind.

Take another case. That is more serious. I am talking of Rule 65 which Dr. Anup Singh read in detail. I do not know how that Rule came in. It is a very unjust and unfair Rule, every bit of it. The claims of a man having four acres of land or more with claim for rural property for Rs. 20,000 or below are cancelled. Sir, here is a paper which was circulated by the Ministry. It says:

"Since, as a rule, a rural house was allotted along with the land, the claims filed by such allottees for small rural houses were rejected."

De you call property worth Rs. ten thousand or twenty thousand a small rural house. You yourself in Rule 57 say that you have got to allot a house in addition to a land. have fixed grades of houses from (A) to (H). Where the land is ten acres more you allot a house of the value of Rs. 2,500. This is some fair limit to the value of the house. When you have no available house vou allot say, a plot of 450 sq. feet and That would be Rs. 600. a small property; that would be a small house. I can understand that but when it comes to this man, you say, a house of the value of 'Rs. 10,000 and Rs. 20,000—it is a small property'. When you have got to give property,

you give property worth a thousand rupees but so far as a man's rural is concerned, his claim of claim Rs. 10,000 is cancelled out; his claim of Rs. 20,000 is cancelled out. only four acres of land and no more. Is it fair, Sir? He may have four properties, five properties, six properties of the aggregate value of much more than Rs. 10,000/- or Rs. 20,000 but for you it does not matter at all. I think it is extremely unfair. This Rule should never have found a place here. On your own report, you were concerned with only what is called small rural houses. Houses of the value of Rs. 20,000 cannot by any means be rural houses. called small Take another case and I would call itexcuse me for saying so-a swindle. I U.P. people learn that in been allotted have not so far any suddenly being allotted are land two acres, three acres now; acres are being thrust and four dare them. And they refuse it. They are being compelled to accept it and immediately their rural claim is cancelled out. It is being done deliberately and advisedly so that their rural claim may be cancelled out; Don't you Sir, that it is perfectly fair that that man should be allowed to reject that allotment thrust on him artificially? Should he not say, "I do not want your four acres at all. Please allow me to have my rural claim and pay me for it." Sir, he should have been given the option not to accept these which are absolutely four acres worthless as against his claim of the value of Rs. 10,000, Rs. 15,000 or Rs. 20,000. I do think this is a great injustice. You should put a stop to it and those officials who are indulging in this should be checked immediately.

Sir, take another case—the gardens You have fixed the value of a standard acre at Rs. 350 and Rs. 450 in your own way; not according to my satisfaction or the satisfaction of the refugees. You did it probably because that was the valuation in the Punjab and that is the valuation for the whole of India, for the non-

It was unfair to us Punjabis also. at least and by 'us' I mean non-Punjabis. I do not want to be communal.....

SHRI MEHR CHAND KHANNA: You mean provincial?

PROF. N. R. MALKANI: Yes; let me say "provincial". We were hurt by that; we were injured by that in this sense that whatever the valuation, they got land for land-twothirds of it but we got no land at all. What we got was land in patches. Men who had 3,000, 4,000 and 5,000 acres got land of 4, 5 and 10 acres. Prof. Ganshyam who is a well known man of Sind had property worth Rs. 18 lakhs. They are several bro hers and they have got 100 acres in all and his share is only 10 acres or so. He belongs to leading family, a distinguished family, a very respectable family, and he is given ten acres today. Fortunately, it is irrigated land; fortunately, all the land forms a block. And fortunately also it is in a good place in Hyderabad in Mir Laik Ali's place. The rest of us are extremely unfortunate every sense. The land given to us is not irrigated; it is not in a block; it is scattered and you know yourself very well, much better than I do, that you have given us only 11 lakh acres of so-called standard acres whereas our claim is to the tune of 9½ to 10 lakh standard acres. When will the rest be given? It is not being given to us. If it is given, it is given to us in such a way that the rural claims are cancelled out. Either be fair to us and give us the land that is due to us or at least give us land on which a man can make a living. Give me 30 acres, 40 acres in one block, in one patch, in one place, and then say, 'Your rural claim is out'. cancelled I can understand that. But you say, "We have given you some land; you will get the rest when we get more land." And then generously you make an appeal to every one of us Members to go back to our States and appeal to the Ministers and the Ministers make an appeal to their officers. "Kindly give them more land." You know that it is not being given to us. And when given to us. possession is not given to us. And when the possession is given to us, we cannot work with the tenants there. It is extremely. difficult for people who have come from Sind to get on. The lard is given in patches, in the interior. And possession is not given; nor any encouragement or facility is given to acquire possession. Where sion is given, the tenants would not co-operate; the whole village would Not co-operate and meanwhile the Pural claim is cancelled out. Sir, I do believe that the agriculturists who came from Sind or from Baluchistan have been treated most unfairly Whereas the urban people have been to my mind treated more fairly as Delhi people have been treated most generously, most magnanimously. Have you compared the two? They are poles as Junder. We are all disblaced persons, but just for a minute be honest to yourself. How have you treated the displaced persons in Delhi and how have you treated displaced bersons in the interior, say, in Gangahagar and you see the vast difference between the two. He is not here; he does not come to you. He has no representation. He does not bother you. He does not come to you with And therefore he is forgotten and forsaken. He is lost. He is in a desert in Ganganagar. And here it is not claimants; it is non-claimants who are more important than claim-You belong to Delhi; you represent Delhi; you are surrounded by Delhi; you are entombed by Delhi. You have been very generous them; you have been very kind. I have no objection but at least be fair to the rural man; be fair to the agriculturist, the very backbone, the very marrow, the very foundation of our At least be fair to me. economy. You are seeking every opportunity for using, I won't say subterfuge, because it would not be parliamentary.....

SHRI MEHR CHAND KHANNA: It is all right.

PROF. N. R. MALKANI: See to it that the agriculturist gets good land. What he gets today is valueless. It is not fair at all.

As I was saying, coming to garden land, if there are gardens in U.P. there were gardens also in Sind. People used to think that Sind was a desert. A part of it was; a fragment of it but the rest was really a garden. You know it very well.

SHRI JASPAT ROY KAPOOR: That produced flowers like Mr. Malkani.

PROF. N. R. MALKANI: Thank you very much for the compliment. hope I deserve it. So, Sir, we had gardens there also. Now, have been lumped with barani land at the rate of Rs. 350 or Rs. 450 as the case may be. And when a man is allotted land here and is given garden land, he is charged Rs. 5,000 or Rs. 6,000 for the so-called garden. It is just bamboo or mango growing moment we say And the that our garden has been paid only Rs. 350 or Rs. 450, you say, "that is the rate we pay in Punjab." ever we say, the answer is, "that is the rate we pay in Punjab". You are practical'y shutting our mouth. cannot open it at all. You say, "it is too late; we cannot do it. The amendment of Mr. Malkanı? Oh. by 5 o'clock today the debate should be all You can plug my mouth like that; you can shut me up like that. But that is not fair. I will not have the feeling that I have been treated Sir, I must go out with a fee'ing that there has been fairness. Sir, your predecessor used to look rather hard, a little grim, and I used to think that I could cut no ice with But when I met him in the Select Committee on the Rehabilitation Bill, I was surprised and pleasantly surprised. He was smiling all the time, yielding all the time, standing firmly where necessary and making changes wherever he found it was Even when we were unfair, he used to say, "go ahead Mr. Malkani, but you yourselves will suffer" and later we realised that we would.

And, Sir, when the Bill came out of the Select Committee, it was comchanged. transformed: pletely became a different thing. There were so many changes which he accepted in order to be fair to every party. Sir, you are also trying to be extremely fair. You have been fair to us in the other House, generous to Delhi but you have not been fair to us, much less generous to us, in this House. But nothing can be done now. It is too late. I know I am shouting in vain and wasting my breath. But you will kindly bear in mind, "be fair to us". The rural sector and the urban sector should be fairly treated, equally treated, and, if possible, the agricultural sector must be treated generously. What do you say, Prof. Ranga, to that?

Prof. G. RANGA: But who is going to be generous to the agricultura? sector?

MR. DEPUTY CHAIRMAN: It 's getting time, Prof. Malkani.

Prof. N. R. MALKANI: Sir, I will not speak on my amendments—I am making a substantial speech now and finishing it—because the amendments do not mean anything today in this House.

SHRI MEHR CHAND KHANNA: You are speaking on your amendments now.

Prof. N. R. MALKANI: Yes, Sir. There is no life in my amendments. One thing more I would say. Of course, it has been said before by my learned and eloquent friend in front of me, Diwan Chaman Lall. I cannot improve on it, but I cannot resist the temptation to repeat it and it is this. This is a scheme not of rehabilitation. but of compensation where the claimants have to be considered and not the non-claimants. For the last seven or eight years, and it is continuing. we have been rehabilitating. please see to it that this scheme is not converted into one of rehabilitation. It should be a scheme for compensation. There are about three lakhs of claimants yet. See to it that they

have a feeling that they are satisfied. It is no use my talking about the enhanced pool. We have been crying the looq. hoarse to add tο but some-Nothing has happened, thing might come as а send and the pool may increase. But I want you to give an assurance, to underwrite that the pool will not be less than Rs. 185 crores. You Rs. 100 crores is the present value of evacuee property. It used to be valued at Rs. 350 crores in those good old days. But now you say it is Rs. 100 crores, but are you sure of Rs. 100 crores? I am not. I have seen the property being neglected for the last eight years-doors taken out, wooden work taken out, no repairs done at all. It has very much deteriorated. People have been paying no rents at all for the They are treating it as building. strangers property. Just to tell me that it is worth a hundred crores of rupees. I am not sure of it at all. Who is going to purchase at that price?

Sir, you yourself told us, not confidentially but openly in the Committees, that Rs. 35 crores are loans, big and small. Even the big loans are not being recovered: much less the smaller loans. You can do so with great charity, with generosity but what about the claimants? They have got to be satisfied, at least on a scale which is extremely moderate. Their moderate claims have got to be paid. Now take the Government built property of Rs. 50 crores. Sir. you yourself said it is being frozen. By raising the limit from Rs. 500 to Rs. 10,000 for auction it is all practically frozen. And will you give me the assurance that within three or four years these instalments would be paid regularly and recovered? Sir, I want to tell you that I have also a little experience of administration. I have found the loans were payable and they were not recovered in time. The rent was payable and it was not recovered by the Government in time. And for six months and twelve months they would not recover. a year ortwo suddenly the Government man comes and says: "give me arrears for two years; pay

me for three years." And then I say: "What are you talking about? How can the poor man pay for two or three years, the whole rent lumped together? He cannot pay rent even for a month. How do you expect that he will pay for years?" So, you will find there is no regular machinery for recovery. What are the arrears of rent in Delhi itself with which you have been so magnanimous? What is the rent which is recoverable—and now you expect instalments to come forth regularly? Perhaps, if I am My good wishes your elder, I may give you my blessings. But if the monthly rent is not recoverable, what about the instalments? Therefore, see to it that the instalments are recovered, and if they are not $\frac{1}{1}$ legal steps must be taken and see to it that every instalment is paid or property auctioned. And then the Government must have a prior claim. The property does not belong to the occupant. He is not the owner; he is only a tenant. Please see to it that the property is not transferred; the property is not tampered with. Please see to it that the pool is not congealed and frozen. Please see to it that the pool is not reduceđ orminimised-until becomes thin vapour. And please see to it that whatever is realised is paid into the pool for compensation. It is a difficult job, a thankless job, but it is a necessary job. Up till now, in two years, we have paid off 50,000 special category claimants about Rs. 10 crores in cash approximately. Here we had got people collected together in urban places and homes whose claims could be easily verified, for whom payments could be easily made as a whole. It has taken, say, two years to pay off fifty thousand claim-Many more claims remain to be paid. What is the value of those claim and at that rate how many years will it take? It is simple arithmetic, not complicated mathematics. And at that rate when will the compensation be forthcoming and will the people be properly paid for their claims? Sir, I would request you to look into these matters closely. I have moved a special amendment

Prof. N. R Matkani.] which is now a valueless thing; it is mere air. I have said in my amendment that bonds should be issued by Government. I cannot press for it just at the present moment. You will not listen to it. Government is deaf about this thing. But keep your mind open and see that one of these days you do listen to this cry that compensation should be paid quickly. Within four years the Ministry might become transformed into something else, into a Social Service Ministry; but compensation must be paid and rehabilitation must be completed in the next ! four years.

Sir, I think I have said whatever I had to say. A few small things remain. Rehabilitation is going on fairly satisfactorily. But I would again make a small request-to you. Help the people to stand on their own legs. Let them work. Give them money to start some industries, some cottage industries and small scale industries Give them some five horse engines or electric power. Give them a loan of Rs. 5,000 or Rs. 10,000. so that they can properly lead a life in economic freedom. This should be a part of the next Five Year Plan; it should fit in the next Five Year Plan. I myself come from and belong to a township in Khandla. It is a lifeless township in the sense that it has no industries at all. One or two industries which are there do not get the help that they require. Therefore, please see to it that the townships which have come up now but which are lifeless and which have no industries are revived and some new life is put into them.

Sir, I do not want to say anything nore. I do not want to waste your ime. I hope you will bear in mind, and the Government will bear in nind to remove the difference between rural and urban people; between agricultural and urban people and when you get a chance.

श्री मेहर बन्द खम्ना : जनाव हिप्टी चेयरमैन ताहर, जिन अमेंडमेंट्स का में ने नोटिस दिया हैं उनको आप दो हिस्सों में तकसीम कर सकते हैं। एक तो वह हिस्सा है जिसका शहरी आबादी से ताल्ल्क हैं और दूसरं हिस्से का दंहाती इलाके से ताल्लुक हैं। में पहले शहरी आबादी का जिक्र करूंगा । काश. कम्यानस्ट पार्टी के लीडर श्री भपेश गुष्त हाउस में मौजूद होते । आपने बहुत ही सुनहरा उस्ल हमार सामने रखा और कहा कि शरणाथीं और शरणाथीं के दरमियान इंसाफ होना चाहिये और अगर एक शरणार्थी क्लेमेंट हैं और एक शरणार्थी नानवलेमेंट हैं तो जसमें किसी किस्म का इम्तियाज या डिस्टिक्शन नहीं होना चाहिये। साथ ही आपने यह फरमाया, में भी एक नेवारा शरणार्थी हूं और उसकी तकलीफ को तो में खुद जानता जो उसको बीमारी है उसमें में खुद भी मुबतला हूं. उसकी जहां तक भी हो सके डिस्स्प्ट नहीं किया जाय, उसको उठाया नहीं जाय और जो एक गरीब शरणाथी हैं, जिसका क्लेम बहुत थोडा है. उसको ज्यादा से ज्यादा मदद की जाय। उस्ल. में खुद कहता हूं, कि बहुत खुबस्रत हें और इसी उस्ल पर या इन्हीं उस्लों पर, जहां तक मूआवर्ज की स्कीम हैं जो कि आज आपर्क सामने पेश हैं, प्रं तार पर उसका इनहसार हैं। हमारी स्कीम के जो फंडामेंटल्स हैं जा बीसस हैं, वहीं हैं जो कि श्री भूपेश गुप्त ने आपके सामने रखे। लीकन जहां तक उनके दलायल का ताल्लुक हैं, मुभ्ने अफसीस के साथ कहना पड़ता है कि या तो शायद यह बात है "To a jaundiced eye, everything looks Yellow और अगर में यह अन्वेरिट ब्ल व्ह्यून ल्ंतो शायद यह कहं कि जहां तक यह कम्पेन्सेशन स्कीम हैं, उन्होंने शायद उसे पढ़ा तक नहीं। उनको माल्म ही नहीं हैं कि कंपेंसेशन स्कीम के माने क्या हैं और उसका रिहेंबिलिटेशन से क्या सम्बन्ध हैं। उन्होंने इस स्कीम की पढ़ा ही नहीं हालांकि ये रूल्स तकरीवन एक महीना हुआ, एवान की मैज पर रखें गर्थ। आज यह शिकायत करना कि साहब, थौड़ा सा बक्त रह गया है, हम इसमें क्या बात कर सकते हैं.

इसमें हमारा क्या कस्र हैं। एक महीना ह्रुआ रूल्स आपको दिये हुए, वे तो आपके सामने थे, आप उनका मूतालया कर सकते थे। लेकिन मुतालया तो किया नहीं, एक स्पीच करनी थी बर्ड जोर शार से कर दी। न उनको फिगर्स माल्म हैं, न उनको बीरुस आफ दी स्कीम माल्म हैं, लीकन उसका जो एक स्नहरा उस्त था वह एक तरफ रख दिया। अगर वे होते तो में उनसे कहता कि हमारी जो एवेक्यूयी जायदाद है वह तकरीबन २ लाख ७४ हजार युनिट्स हैं. उसमें से ढाई लाख के कारीब तो मकान हैं और २४ हजार या २० हजार के करीब दूकानें हैं। इन २ लाख ०४ हजार यूनिट्स में से हैं २०, ४० हजार मलानों को छोड़ कर बाकी २ लाख २० हजार या २ लाख ४० हजार के करीब जो मकान और दूकानें हैं उनकी मालियत १० हजार रुपये से कम हैं। जो गवर्नमेंट ने प्रापर्टी बनायी जिसकी कीमत ४० करोड रू० हैं वह एक लाख करीब युनिट्स हैं । हिन्दीस्तान नमाइंदा तमाम आपने शरणार्थियों की जगहें जो कि गवर्नमेंट ने बनार्ड हैं देखी होंगी। शायद महदूद चन्द हों जिनकी कीमत १० हजार रू० से ज्यादा हो, तकरीबन तमाम की एक, इंढ लाख यीनट्स जो हैं उनकी कीमत १० हजार रू० से कम हैं। तो या रिवाय २०, ४० हजार युनिट के इंढ लाख या गवर्नमेंट बिल्ट और २ लाख २० हजार, या २ लाख २४ हजार, निकासी युनिट्स यानी पॉने ४ लाख के करीब जो युनिट्स हैं उनकी मालियत १० हजार से कम हैं। गवर्नमेंट ने अब १० हजार तक की लिमिट रखने का फैंसला किया है गो कि हम इसकी मिकदार पहिले ४ हजार रखना चाहते थे क्टोंकि अगर आप ४ हजार तक रखें तो वह जायदाद ७० करोड की बनती हैं और अगर आप उसको १० हजार तक लावें तो वह जायदाद तकरीबन १९०, १९४ करोड के पहुंचती हैं। कूल जायदाद १५० करोड की हैं, और अगर आप फिगर्स दंखें तो डिप्टी चेयरमेंन साहब, ८० फीसदी प्रापटी तो ४ हजार से नीचे हैं और १२ फीसदी के करीन प्रापटी यानी ६०. ६२ परसेंट जो बनती हैं वह १० हजार तक पहुंच जाती हैं। तो हमारा यह फरसला है और हमने यह एलान किया है कि इसमें कोई भी शरणार्थी अगर बैठा है, चाहे दह क्लोमेंट हैं या दह नानक्लोमेंट हैं, वह एक ही उसल के मातहत, एक ही तरीके से चाहे किश्तें दो हों. ३ हों. ४ हों. ५ हों--- हमने किसी किस्म का डिस्टिंक्शन नहीं किया। कर सकती थे अगर करना चाहते क्योंकि क्लेम तो उसका हैं जिसने पाकिस्तान में जायदाद छोड़ी जिसकी पाकिस्तान में बाप दाद से लेकर जब तक कि मुल्क का बंटवारा हुआ कोई जायदाद होती तो वह दलेम दंता और बजाय नानक्लेमेंट के क्लोमेंट होता तो हम कर सकते थे और कह सकते र्थ कि नहीं. चुंकि यह कांपैंसेशन स्कीम हैं और इराका अलग कंपेंसेशन देने से उन भाइयों और व्हिनों को जिनकी ४०० करोड़ की जायदाद पाकिस्तान में रह गई हैं, आपका पूल सिर्फ १८४ करोड हैं। १०० करोड की निकासी जायदार. ४० करोड़ की सरकारी बनायी हुई जायदाद, २४ करोड़ के करीब आपके पास लोंस हैं या कर्ज हैं जो कि हमने दिये थे उनको नुकसान पहुंचेगा। जो वर्लम हमने मंगाये हैं जिन पर कि भाई अन्परिंह जी नं नुक्ताचीनी की कि जुल्म किया. बहुत से वलेम आपने रद्द कर दिये. और मलकानी साहब भी बहुत नाराज थे, तो में बैठ बैठ सोच रहा था. और एक फारसी का शेर मुभको याद् आया :

من از بنگالکان هراز ننالم که بامن هرچه رد آن آشنا کرد पिन अब बेगानगां हरीगब ननालम कि बा मन हरचे कर्द आं आशना कर्द ।]

में सोच रहा था कि यह क्या माजरा हैं। श्री जं० आर० कप्र: इसके मानी क्या हैं ?

श्री मंहर चन्द खन्ना: मानी एह हैं कि मुर्भ बेगाने से या गैर से गिला नहीं हैं। अगर मुर्भ कोई दुख हो रहा हैं तो उससे हो रहा हैं जो कि मेरा अपना आशना हैं, जो मेरा दोस्त हैं, जिसने मेरे साथ काफी अरसे तक काम किया।

Hindi translation

श्री मेहर चन्द खन्ना

एंवान को यह सुनकर कुछ ताज्जुब भी होगा और खशी भी----तार्ज्य होगा मलकानी साहब को जो जरा कोस रहे थे और खुशी होनी चाहिए, श्री भूपेश गुप्त को, जो इस समय एवान में नहीं हैं. और उनकी पार्ट को कि उन साढ़ तीन या पौने चार लाख आदीमयों. यानी कि जिनके जायदाद की कीमत १९० या १९४ करोड रूपये की हें, उनमें से दो तिहाई शरणाथी भाई बहिन वे हैं जो कि नानक्लेमेंट हैं। तो इन लोगों को जो सह लियत दं रहे हैं उसके क्या मानी हैं। मानी यह हैं कि हम उनसे कह रहे हैं कि तुम्हारें पास यह जो ७० या ८० करोड रुपये की जायदाद हैं. जिसका यह नकशा गवर्नमेंट ने बनाया हैं. जिस पर कि तुम्हारा कोई अधिकार नहीं था, लीकन इसीलए कि दूखी भाई हो, वहां बैठ ही ४. ७ बरस से. तुमने वह घर बनाया, वह दुकान बनाई, अगर तुम खरीदना चाहते हो तो क्लेमेंट की तरह से तुम भी खरीद सकते हो । तां यह उसल हमने सामने रखा । उसल क्या था, वह यह था कि रिफ्युजी और रिफ्युजी के दींमयान इंसाफ होऔर जितना भी कम डिस्स्प्शन कम हो सके उतना कम हो। बाकी हमने अपने पास क्या रखा. ७ परसेन्ट जायदाद, चाहे उसकी कीमत २४ करोड लगा दें, चाहे २० करोड़ लगा दें। वह जायदाद बड़ी भारी कीमत की हैं. लाख लाख की हैं. दो लाख की हैं. ४ लाख की हैं. ४ लाख की हैं।

बहुत जोर दिया गया द्सरं एंवान में, तुम एंसा करो, अपने हाथ में पावर लो, ताकत लो, रूल्स के जीरये कि दो लाख और चार चार लाख की जो जायदाद हैं, वह गवर्नमेंट को अख्तियार हैं, जिस को चाहे रिजव्ड प्राइस पर एलाट कर दें। में ने कहा यह पावर हम नहीं लेना चाहते, क्यों कि आप रोज सुनते हैं, काफी नुक्ताचीनी होती हैं, बातें बनती हैं, इसीलए हमने अपने हाथ खुद बंधवा लिये तािक वह जायदाद जो कि वड़ी भारी मािलयत की हैं बाजार में बिके । उसको खरीदने में कोई रुकावट नहीं हैं चाहे शरणार्थी हो, चाहे क्लेमेंट हो. चाहे नानक्लेमेंट हो, चाहे वह हमारं हिन्दूस्तान का नेशनस हो,

उसे मुकम्मल ताँर पर उस जायदाद को खरीदने का अस्तियार हैं।

अब, सवाल जो दूसरा हमार सामने आया वह यह था कि तमने छोटं लोगों पर कोई तवज्जो नहीं दी. तवज्जो दी हैं तो बहं लोगों को तरफ। मभी यहां पर कहना पडता है कि हमारं गुप्त साहब दो ढाई बजे के करीब रूल्स की कापी लेकर, एक दूसर के बाद पन्ना उलट रहे थे। अगर वे सफा नम्बर ४४ पर पहुंच जाते तो उसमें उनको एक स्केल मिलता । में भाई रज्जाक साहब से, जो उनके पास बँठते हैं कहंगा कि अपने लीडर को मृतवज्जह करके बतलायें जबकि वे वापस आ जायं। अगर आप उन रूत्स को इंस्वेंगे तो आपको मालूम होगा कि जहां तक छोट क्लेमेंटों का ताल्लक हैं. पांच साँ रुपये से लेकर ४४ हजार रुपये तक के जिसके क्लेम्स हैं, हमने यह फरसला किया है कि इनकी ही सिर्फ गवर्नमेंट का ८४ करोड़ का कंट्रीव्यूशन मिलेगा। में ने अभी कहा था कि हिन्दूस्तान की निकासी जायदाद १०० करोड रुपये की हैं पाकिस्तान में जो जायदाद लोग छोडकर आये हैं वह पांच सौं करोड रुपये की हैं यानी बीस परसेंट बनती है, वन फिफ्थ बनती हैं अगर हम इसको प्रोरंटा तार पर बांटते---में आपके सामने एक मिसाल रखना चाहता हुं----जिस भाई का एक हजार रुपया था, उसको सिर्फ दो सो रुपया मिलता । हमने क्या किया. ४६६ उसको और दं दिया और उसको ६६६ कर दिया. यानी ६६ परसेंट कर दिया और यह फैसला किया कि जो गवर्नमेंट का ५४ करोड का कंटीब्यशन हैं, उसमें से ४० हजार तक के क्लेम वालों को गांट दी जायेगी। आगे जो बर्ड आदमी हैं उनको गवर्नमेंट के कंट्रीब्युशन में से किसी किस्म की सहायता और, भाई दीवान चमन लाल के अलफाजों में, सर्दिस नहीं मिलेगी।

हम इससे भी आगे बढ़ं। आगे यह बढ़ं कि हमने यह फौसला किया कि एक लाख वाले को २० परसींट दींगे और १८ लाख तक पहुंचे। उनके बाद हमने यह फौसला किया कि १८ लाख के क्लेमेन्ट्स को हम सिर्फ ११ परसींट दींगे। एक लाख से १८ लाख तक, २० परसींट से १६ परसींट

१८ से १८ लाख, १८ से १७, इस तरह से - परसींट से लोकर ६ परसींट तक जो फर्क पहला हें वह इस गरीब भाइयों को दृते हैं। यह नहीं किया कि जिसका हक बीस परसेंट बनता हैं. उसकी सिर्फ कटाँती की, और हम ऊपर की तरफ ले गर्थ। हमने यहां तक ही किफायत नहीं की बील्क हम एक कदम और आगे बर्ट । हम १८ लाख के बाद एक फ्रीजिंग प्वाइंट पर आ जाते हैं जहां किसी भाई का ४० लाख या एक करोड़ का बलेम था, उसको हमने बिल्कूल नजर अंदाज कर दिया । यहां पर यह कहा जाता हैं कि छोटं क्लेम्स वालों के साथ नाइंसाफी हुई हैं, जूल्म हुआ हैं तो में यह कहता हूं कि इसी हद तक हमने बेइंसाफी की कि उन पर इससे ज्यादा रियायत नहीं की।

अब में थोड़ा सार दंहाती क्लेम्स के बार में कहना चाहता हूं और उसके बाद जो छोटी छोटी बातें हैं उनका जवाब द्ंगा जिनका मेरं अमेन्डमेंट के साथ ताल्लुक हैं। मलकानी साहब ने इस बार में जो कुछ कहा, वह दुरुस्त हैं। इसलिए दुरुस्त हैं कि जो जमीनें सिन्ध, बहावलपुर, बिलाचिस्तान और सूबे सरहद के भाइयों को मिलनी थी वह आजतक नहीं मिली, ब्ह्यात कम तादाद में मिली। लीकन मेर भाई जो पीछ बँठते हैं, जो अब उस तरफ चले गये हैं, उब मैंने उनजी तकरीर सूनी तो मुर्फ अचम्भा हुआ । में आपको बहुत जल्द थोड़ से लफ्जों में यह बतलाना चाहता हूं कि साहब हमने क्या किया और हमें करना क्या चाहिये था। करना तो यह चाहियेथा कि हम एक पूल बना लेते, उसमें दंहाती भी आते और शहरी भी आते हमारं जिन भाइयों ने दंहाती और शहरी क्लेम किये हैं. उनका एक ही स्केल बनाते और चीज को बांट देते । मगर हमने यह नहीं किया, हमने शहरी पूल और दंहाती पूल अलाहिदा, अलाहिदा कर दिया। यहां तक ही नहीं किया। चेयरमैंन रााहब, में" आपको बतलाता हुं कि हमने किया, जिसके मुताल्लिक आज हमें कुछ कहा जा रहा है, गिला किया जा रहा है। हमने यह फरसला किया कि पांच वर्ष से पेशतर पंजाब और पैप्स् स्बे में पंजाबी और उन

शरणार्थियों को जो पंजाबी नस्ल के हैं (Punjabi and those of Punjabi extraction) उनके मांसिवाय कि सी को मिलंगी । इस तरह से हमने पंजाब और पेप्सू में ४॥ लाख शरणाथी⁶ भाइयों को २४ लाख स्टं**डर्ड** एकड जमीन दी। जो दूसर प्रान्तों के भाई यहां आये, जिनको जमीन मिलनी हैं, उनको सिवाय एक लाख स्टैंडर्ड एकड़ के और कुछ नहीं दं सके। उनको हमने २४ लाख रटेंडर्ड एकड़ जमीन पांच वर्ष हुये दी और आज १४ अगस्त सन् १६४४ से उस जमीन को हम पर्मानेंट एलाटमेंट की शक्ल में उन भाइयों को दंरहे हैं। अगर उस जमीन की कीमत आप चार सार्ढ चार साँ रुपया एकड लगायें. जो कि हमने मुकर्र किया है, तो उस जमीन की कीमत सौ करोड रूपया से ज्यादा बनती हैं। यह चीज हमने की। जहां शहरी क्लेम्स के आज आप रूल्स पास कर रहे हैं वहां दंहाती क्लेम्स के लिये, खासकर पंजाब और पेप्स में. आज से पांच वर्ष पेशतर एक किस्म की कम्पेंसेशन की स्कीम जारी की गई थी। अब इसके लिये हमें अच्छा कहा जाय या ब्रा ? में तो यह कहूंगा कि जो हुआ बहुत अच्छा हुआ । जहां सरहद्, बहावलपूर, विलोचि-म्तान और सिन्ध के भाई ज्यादा दुखी रहे, उनको हम जमीन नहीं दूं सके, वहां कम अज कम साढं चार लाख पंजाबी भाइयों को सां करोड़ रूपये की जमीन हवाले कर दी।

और दंहाती मकान थे। इसकी वजह साफ थी कि हमने उन मकानों की निस्फ कीमत क्यों लगाई । आपमें से बहुत से भाई एसे होंगे जिनका दंहातों से ताल्ल्क होगा। इसमें कोई शक नहीं हैं कि दहात में मकान की जो लागत होती हैं वह तकरीवन वही होती हैं जो शहर में होती हैं । लेकिन अगर आप दृंहात का मकान बेचना चाहें तो मासिवाय उस भाई के जो कि जमीं दार हैं, जो कि वहां रहता हैं, उस मकान की सिर्फ युटिलिटी वेल्यु हैं। उस मकान की मार्कीट वेलियुं जो हैं वह शहर के मुकाबिलें में कुछ नहीं हो सकती। हमने इसी ख्याल से उसकी निस्फ कीमत लगाई थी। इस पर हंगामा ह्अर ऑर जरूर हुआ। अब अगर उसे प्रा किया [श्री मेहर चन्द खन्ना]

जा रहा है तो उसका असर उन २४ लाख स्टैंडर्ड एकड़ पर नहीं पड़ता । वह २४ **लाख** स्ट्रेंडर्ड एकड़ ६६ परसेंट था। जो जमीन पाकिस्तान में रह गई थी उसके म्काबिले ६०, ६४ परसेंट के करीब वह जमीन मिली थी। उसको हमने एलाट किया गाँकि अर्बन प्ल ८५४ करोड़ का है और जो क्लेम्स हैं वह ४ साँ करोड़ के हैं। इस तरह से अर्बन प्ल ३७ परसेंट बनता हैं, बम्काबिले उस ६०, ६४ परसेंट के । साहबे सद्र, आप यह सून कर हैरान नहीं होंगे कि उन दृंहाती मकानों के मुताल्लिक, जो कि काफी जोर से बाबेला किया जा रहा हैं, इन चार लाख क्लेम्स में से डंढ़ लाख क्लेम्स दंहाती क्लेम्स हैं और उनकी मालियत करोड़ रुपये से ज्यादा की हैं। ये जो पांच सों करोड़ के क्लेम्स वीरफाई ह्रूचे हैं और जो हमार पास चार लाख क्लेम्स हैं उनमें से डंढ लाख क्लेम्स दहाती मकानों के हैं और उनकी मालियत जो है' वह साँ करोड़ से ज्यादा की हैं। अब कहीं यहां तकलीफ हुई हो, कहीं वहां तकलीफ हुई हो, में जानता हूं कि जब आप पचास लाख शरणार्थियों से डील करते हैं, जिनकी करोड़हा रुपये की जायदाद वहां रह गई है तो यह कहना म्रीश्कल है कि हर एक के साथ म्कम्मल तारि पर इंसाफ हुआ है, मुमीकन है कि कहीं हमारी कमजारी हुई हो। लीकन हमने शरणार्थियों की खिद्मत करने में कोई कोताही नहीं की । हमारा जो गोल हैं वह एक ही हैं कि जितनी भी जल्दी हो सर्क उसको कम्पेंसेशन दिया जाय और वह जो न्क्सान उसने पाकिस्तान में उठाया हैं अनर उसकी हम पूरं ताँर पर तलाफी नहीं कर सकते तो कम अज कम जितना भी करना है उलना जितनी भी जल्दी हो सके हम करें।

अब आप यह सोचिये कि जहां तक जमीन का ताल्लुक था वह तो पंजाब और पेप्स् में बंट गई। जहां तक ह लाख स्टेंडर्ड एकड़ का ताल्लुक हैं जो कि हमें सिधियों को और द्सरों को दंनी हैं वह आज हमार पास प्रं तौर पर मौजूद नहीं हैं। जमीन तो हैं, राजस्थान में भी हैं, गंगानगर में भी हैं, अभी एक भाई साहब ने यह फरमाया

Rules, 1955 था कि उन भाइयों के पास भी हैं जो कि हिन्दु-स्तान के नेशनल हैं । लेकिन अगर उनसे लोगे तां वह कहां जायंगे। हम चाहते हैं कि जमीन जल्दी हमार हाथ में आये, तािक जिन भाइयों का जिक्र मलकानी साहद ने किया उनको हम जमीन दंसकें। लेकिन यहां तो यह चीज पेंदा हो रही हैं कि नानदलेमेंट्स ७०, ८० करोड़ की जायदाद अपने हाथ में ले सकते हैं और वह भाई जिन की पाकिस्तान में कभी कोई जमीन नहीं थी आज उनकं पास जमीन हैं। मलकानी साहब इसको ज्यादा जानते हैं, क्यों कि राजस्थान सें उनका जरा नजदीक का और गहरा ताल्लुक हैं. कि दड़ी भारी तादाद में जमीन उनके पास हैं। अगर आप यह कहें कि वह दूसी भाई हैं और रिहें बिलिट शन मिनिस्टरी का यह फर्ज हैं कि वह उनको रिहें बिलिटंट कर तो यह कहना ठीक हो सकता हैं, लेकिन में मलकानी साहब की यह दलील नहीं समभ सका कि जिस की कभी पाकिस्तान में जमीन नहीं थी और आज चूंकि वह जमीन ले चुका है, इस लिये उससे वापस न लो, तो जिस को अभी क्लोम दंना है उसको हम कहां से लाकर दुंं। अगर निकासी जायदाद हें तो वह कम्पेंसेशन में जायगी। अगर निकासी जायदाद नहीं हैं तो ठीक हैं उस पर हिन्दूस्तान के नेशनल का जरूर हक हैं। जिसकी पाकिस्तान में जमीन रह गई हैं. उसको अगर हम उस जमीन के एवज में एवजाना दंते हैं, तो में यह नहीं समभ सकता कि जब में शहरी भाई से उसकी कीमत जो कुछ भी हैं जो नानक्लेमेंट के पास है वस्ल करना चाहता हूं और जरूर वस्ल करूंगा, तो दहाती भाई से क्यों न वस्ल कांक, जब कि उस क्लोम वाले भाई को क्लोम नहीं मिल सकता, जब कि नानक्लेमेंट से कीमत वस्ल न हो । तो सरदार साहब का यह दलील पेश करना कहां तक ठीक हैं कि वह आ चूके हैं, वह बैठ हुये हैं. उनको अब उठाइये नहीं । आज से पांच वर्ष पैश्तर अगर यह उस्ल मेरे सामने आता तो में समभ लेता कि जो जमीन जानी थी वह जा चुकी। लेकिन आज अगर में बतार मिनिस्टर के तस्वीर के दोनों राख दंखता तो मेर लिये अपने आपको यह जस्टीफाई

करना कि शरणाथीं और शरणाथीं के दीर्मयान में जिस्टिस दार रहा हू शायद मृश्किल हो जाय। सरदार साहच ने बड़ जोर से कहा कि प्ल की एक कर लां। में मोअदूदबाना तार पर इस हाउस के सामने यह अर्ज करना चाहता हूं कि कहना तो बद्दत आसान हैं लीकन वह समभे नहीं कि इस पेशकश का असर वया पर्डगा । सार्ढ़ वार लाख भाइयों को हमने पंजाब में और पेप्स् में जमीन दी। उन भाइयों ने उसमें हल जोता, उन भाइयों ने शायद कर्जा लेकर उस जमीन कौ अच्छा किया. दिन और रात उसमें अपनी जान लगार्ड ।

सरदार रघुवीर सिंह पंजहजारी : वही कर्जा तौ आप वसूल कर रहे हैं।

श्री मेहर चन्द खन्ना : जरा ठहरियं । तां अगर में यह सोच कर कि नान सबस्ट शाल हाउसेज के क्लीम नहीं आ सके इसीलये उनके म्ताबिक जेंसा उन्होंने बताया हुक्म दं दूं तो यही होगा कि मुक्ते उस कवें की मिट्टी उसी कवें से निकालनी पड़ींगी। आज वह जो सी करोड़ रुपये की जायदाद हैं जिसको कि हम मुस्तीकल तारे पर परमानेन्ट एलाटमेंट कहते हैं, जिनकी हम सनद द' रहे हैं उसके लिये यह करना पड़ेगा कि मूक्त यह हुक्म देना पड़िंगा कि उस एलाटमेंट को बन्द कर आर नयं सिरं से देखें कि कौन कौन से भाई हैं जो कि रह गये हैं। अगर एक आदमी १० एकड़ ले चुका हैं और ६ एकड़ का हकदार हैं तो उनके ख्याल के मुताबिक वह उस से काट लें और जो भाई रह गया है उसके हवाले कर दें। लीकन यह कर नहीं सकते। बहुत आगे बढ़ गर्य हैं । पंजाब पांच वर्ष में बहुत आगे बढ़ा हैं । पंजाबियों ने उरा पंजाब को जो कि वीरान था सरसन्ज कर दिया हैं। अब अगर आज उनके ख्याल के मताबिक, मेरे ख्याल के मताबिक नहीं. उनके ख्याल के मृताबिक, जो आदमी रह गर्थ हैं उनके लिये नये सिरं से रकीम को रिवाइज करें तो मेरे ख्याल रो यह इंसाफ नहीं होगा । मैं यह अर्ज करना चाहता हूं कि हमने कौई स्वास नेइंगाफी नहीं की, किसी के साथ अमदन या अमलन बेइंसाफी नहीं की। म्मिकन हैं वि

गल्ती से कोई चीज रह गई हो लीकन उसके लियं यह कहना कि साहब मिनिस्ट्री ने बहुत जुल्म किया हैं. मेर ख्याल में इंसाफ नहीं हैं। जसपत राय जी कपर ता एक कदम और भी आगे बढ़ गये। उन्होंने बड़े अच्छ अलफाज में दुकानें एलाट दिन बड़ा अच्छा किया। लिमिट ४ हजार से ९० हजार बढ़ा दी, उसके लिये शक्तिया अदा करता हूं। आपने आगं कहा कि जो ७०-५० हजार आदिमयों का केस रिजेक्ट हो गया था. जिनके पास छोटी छोटी जमीनें थीं. उनके लिये आपने फरसला कर दिया सो बहुत अच्छा किया लेकिन फिर एक पते की बात उन्होंने कही कि रिहेंबिलिटंशन फाइनोंस एडिमिनिस्ट्रंशन के पास चले जाओ और ९०० करोड रुपया और ले ली......

and Rehabilitation)

Rules, 1955

श्री ज० रा० कपूर: आपने गलत समभा ।

श्री मेहर चन्द खन्ना : जस ठहरिये।

श्री जo रा० कप्र: मुर्फ गलत समभ कर आप जो बात कहीं में वह व्यर्थ ही होगी। मेरा मतलब यह नहीं था।

श्री मेहर चन्द्र खन्ना: जरा एक मिनट ठहरिये।

श्री ज० रा० कप्र: एक मिनट नहीं आप एक घंटा लीजियं लीकन मुर्फ गलत इंटरप्रेट कीजिये।

श्री मेहर चन्द खन्ना: आपने यह कहा कि ५० करोड रुपया हमारं नानक्लेमेंट के जिम्मे हें और च्ंिक हम चाहते हैं कि क्लेमेंट्स को कम्पंसेशन बहुत जल्दी मिल जाय तािक जो सात या आठ वर्ष से दूखी भाई हैं उनको और ज्यादा तकलीफ न हो, तो उनके लिये तुम आर० एफ० ए० से यह कोशिश करो कि उनको कर्जा दिला दै। में आपके अल्फाज कोट कर रहा हूं, अपने दिमार सं। मूमिकन हैं कि कुछ गल्ती हो...

श्री ज० रा० कप्र: सिर्फ इतनी गल्ती हैं कि मींने यह कहा था कि जो आगे के इंस्टालमेंट आप एनसे लेना चाहते हैं उन इंस्टालमेंट्स के बराबर का रूपया उधार दिलाइये । शाज इंस्टालमेंट्स चाहते हैं वह तो उन्हीं से

[श्री उ० रा० कप्र]

लेकिन अगर मान लीजिये पांच हजार में से दो हजार उसने दं दिया हैं और तीन हजार बाकी बचा हैं तो उसके लिये में ने कहा था कि आप रुपया उधार दिला दें। इससे तो आप अपनी ही मदद करोंगे..

Mr. DEPUTY CHAIRMAN: No speech, Mr. Kapoor.

SHRI JASPAT ROY KAPOOR: I am not making a speech, Sir.

श्री मेहर चन्च खन्ना : में आनरीबल मेम्बर का मशकर हूं कि उन्होंने यह फरमाया कि उस ८० करोड़ में से नानक्लेमेंट से जो वस्ल करना हें उसको दिला दें, यानी २० परसेंट का पहला इंस्टालमेंट हैं उसको निकाल कर, करोड में से ९६ करोड निकाल कर, जो ६४ करोड रुपया रह गया है' उसके लिये आर० एफ० ए० सं कर्जा दिला दं। में खुश होता अगर वह यह कह देते कि तुम गवर्नमेंट के पास जाओ और गवर्नमेंट से यह कही कि जो ८०, ८४ करोड रुपया जो पहले पूल में दिया हैं उसकी अंहरराइट कर दं। में इसको समभ जाता मान लिया कि आरू एफ० ए० फाइनेंस मिनिस्टी कं मातहत हैं लीकन उससे कोई फर्क तो पड़ता नहीं । आखिर जो रूपया आना है तो गवर्नमेंट के फाइनेंसेज से आना है। तो यह बात कि जिसकी पाकिस्तान में जायदाद नहीं थी उसको मालिक बनाओ और मालिक बनाने के लिये जो ६० या ७० करोड़ रूपया चाहिये उसके लिये गवर्नमेंट के पास जाओ और गवर्नमेंट से कही कि वह अंडरराइट कर दें, कोई आसान बात नहीं हैं। गांकि में उनका मशक्र हूं कि इससे मेरा हाथ एकदम खुल जाता है, जो दुखी भाई हैं उनको हम बहुत जल्दी कम्पेन्सेशन अदा कर सकते हैं और कम्पेन्सेशन की रफ्तार बहुत तेज हो सकती हैं लीकन मुभे सोचना पड़ेगा और मेरे पास इस आग्रीमेंट का जवाब बहुत मुश्किल से होगा कि जो सारी उम् तक पाकिस्तान में किरायेदार रहे उनको हिन्दूस्तान में मालिक बनायें और मालिक बनने के लिये बजाय इसके कि वह खुद पैसा दें हम पैसा किसी

आरं से ले आवें और उनकों दें। इसके लियें मुफ्तें कुछ थोड़ा सोचना पड़ेंगा और अपने आप को जरा कनीवंस करना पड़ेंगा, क्योंकि अगर में खुद कर्नीवंस हो जाऊं तो शायद द्सरं को भी कर्नीवंस कर दूं, लेकिन अगर खुद ही कर्नीवंस न होऊं तो फिर क्या करूं।

श्री जिं रा० कप्र: उससे जो इंस्टालमेंट लेना चाहते हैं उस पर कुछ स्ट् लेंगे या नहीं या क्या इरादा हैं?

श्री मेहर चन्द खन्ना: मुक्ते रूल याद तो नहीं हैं लीकिन शायद इंस्टालमेंट का स्दृ १ परसेंट हैं या २ परसेंट हैं।

श्री जिं रां कप्र: अगर मेरी बात मानी जाय, तो जो लोन लेंगे उनको ४ या ४ परसेंट दुंना पड़ंगा और इसमें उनको फायदा नहीं होगा बिल्क आप को ही फायदा होगा। जब उनसे 8 या ४ परसेंट मिलेगा तो आपको फायदा ही होगा।

श्री मेहर चन्द खन्ना : एक, दो चीजें और हैं जो कि मुर्भ कहनी हैं। बहुत से भाई एसे हैं जिन्होंने कि आज तक क्लेम दाखिल नहीं किया हैं। तो जो नास्वान्दा थे, जिनको कुछ तकलीफात थीं, जिनके लिये कुछ वज्हात थीं उनके म्ताल्लिक गवर्नमेंट ने फरसला किया है कि वे क्लेम दाखिल कर सर्कोंगे। इसका पहले ही एलान हो चुका है यह कोई नई बात नहीं हैं। और एक नई बात यह है कि जो भाई २९ जुलाई, १६४२ के बाद मगरबी पाकिस्तान से हिन्दुस्तान में आये हैं वे अपने क्लेम हमार पास दाखिल कर सकते हैं', और अगर कोई भाई ३९ जुलाई, ९६४२ से पेश्तर आया हैं. क्योंकि एंक्ट की मियाद वहां खत्म होती हैं इसलियं अगर वह स्वास वज्हात की बिना पर क्लेम दाखिल नहीं कर सका और उसके पास सब्त हैं, तो हम उसका क्लेम दंखने कं लियं तेंयार हैं। अब यह कहा गया कि साहब हर एक का क्लेम, जो पाकिस्तान से आया है चाहे उसके पास सब्त हैं या नहीं हैं, ले लिया जाय: यह बात नहीं मानी जा सकती हैं। आखिर द्वीनया में कुछ फाइनेंशल संफगार्ड्स भी होते हैं, कुछ चीजें होती हैं जिनको कि दंखना पड़ता

हैं। जो भी क्लोमेंट हैं और इन दो शरायत को पूरा करते हैं, जिनको कि में ने आपके सामने रखा, उनके क्लेम को इंखने को हम तैयार हैं। यही नहीं अगर किसी क्लेमेंट का क्लेम एक्स-षाटी तार पर रदूद हो चुका हैं तो उसके मताल्लिक भी पांच केंट्रंगरीज बनाई हैं। कोई नाबालिंग हैं, बेचार किसी के मां बाप थे लेकिन मर गर्य, बच्चा छोटा रह गया और वह कुछ कर नहीं सका, कोई हमार भाई कहीं जम्मू या काश्मीर में लड़ाई लड़ रहे हों या मुमीकन हैं कहीं हमार फारन इम्बेंसी में काम कर रहे हों. तो इन हालात में जो भाई बहनें हैं जिनके क्लीम रह गये हैं या रद्दु हो चुके हैं या नामंज्र हो चूके हैं हम दूबारा उनको दंखने के लिये तैयार हैं । हम एक कदम और भी आगे बढ़ें हैं और हमने यह फैसला किया है कि अगर किसी का क्लेम इनएंडीक्वेट नीटिस की वजह से. जो हमने दी हो, कंसिडर न हो सका हो तो हम उसको भी दंखने के लिये तैयार हैं। जो अल्फाज हैं उनको में पढ़े देता हूं ताकि उसमें किसी को गलतफहमी न रहे। अल्फाज ये हैं:

"Where the claim filed that no notice had been given to the claimants or the notice given was inadequate."

तो हम यह जिम्मेदारी अपने सिर पर लेते हैं उनके क्लेम जो हैं उनको हम जरूर द्खेंगे सिंह साहब ने, जो कि मेरा ख्याल हैं मेर सामने बैठ हैं, फरमाया.....

DR. ANUP SINGH: May I question?

SHRI MEHR CHAND KHANNA: Let me finish.

आपने फरमाया कि साहब, बीमार होते हैं, टी० बी० के मरीज होते हैं, गरीब बेवाएं होती हैं, यतीम बच्चे होते हैं, आपने उनको केंश दंना बन्द कर दिया है, यह दूरुस्त नहीं हैं। हमारा यह फरसला है कि करेश हम दो. तीन हालतों में दंगे। एक तो है मार्जिनल एड्जस्टमेंट। फर्ज कीजिए एक आदमी का क्लेम हैं और समभ लीजिए कि वह २० हजार रू० का है और उसने

१६ हजार या साढ़ं १८ हजार रुपयं की जायदाद खरीद ली । अब उसका हजार, डंढ़ हजार बाकी रहा, उसमें वह क्या रोजगार कर । १० हजार के नीचे की जायदाद तो हमने लॉकअप कर दी। इन हालात में जहां मार्जिनल एड्जस्टमेंट की बरूरत होती हैं वहां हमने कुछ कवायद बनाए हैं। हमने यह फरसला किया है कि जो बिचार छोटं छोटं क्लेमेंट्स हैं, किसी का ४०० का. या हजार का क्लेम हैं, उनके लिए कम से कम हमारा यह इरादा हैं कि "अलिफ" से वस्ल किया जाय और ''बें" को दिया जाय क्योंकि इस मामले पर उस्ली चीज मबनी हैं। हम उनके क्लेम को रोकना नहीं चाहते । इसलिए हमने यह फर्मला किया है कि उन हालात में भी जहां कि छोटं क्लेमेंट्स हैं, उनको हम कैश देंगे और इसके अलावा जो इनफर्म हैं, जो बेवा हैं, जो यतीम बच्चा हैं हमारी जो माताएं, बहिनें होम्स वगेंरा में रहती हैं जिनका मेंटीनेन्स अलाऊन्स बन्द कर दिया गया है, इनको भी हम कैंश ८ हजार तक, जैसा कि हमारी स्कीम में पहले था, देंगे। साथ ही टी० बी० पेशेन्ट्स और डिसएबल्ड पर्सन्स जिसमें कि अंधे, ल्ले (व्लाइंड एंड क्रिप्ल) शामिल हैं उनको भी हम कैश देंगे क्योंकि हम जानते हैं कि एक बिचारा अंधा आदमी हैं या क्रिपिल हैं तो उसको अगर हम जमीन देंगे तो वह उससे क्या करंगा। शहरी जायदाद की शलत में भी हमने फरसला किया है कि हम कैश देंगे । अभी मलकानी साहब ने अपनी बमीन के मुताल्लिक जोर दिया, तो में खुद मानता हूं कि हमें उनको जमीन दंने में कुछ दंरी हुई, यह दुरुस्त हैं। लेकिन अब हमने एक फरसला कर दिया है कि जहां हमें जमीन मिलती हैं हम उनकां जितनी भी जल्दी हो सकेगा जमीन देंगे और साथ ही.....

श्री एन० आर० मलकानी : अगर जमीन ट्रंना हें तो मिहरबानी करके जगह पर दीजिए, काफी दीजिए और वक्त में दीजिए।

श्री मेहर चन्द रून्ना : में उसका भी जवा**र** द्ंगा । मेर' ख्याल में यह रूल नंदर ४६ हैं जिसमें इमने यह फर्मसला किया है कि अगर मलकानी

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[श्री महर चन्द खन्ना] साहब एक जगह जमीन नहीं लेना चाहते और हमारं पास काफी जमीन नहीं हैं दुने के लिए और अगर दूसरी तरफ हमार' ९० दूखी भाई हैं जिन्हें कि मान लीजिए मलकानी साहब की १०० एकड जमीन हमसे लेनी हैं तो उसके लिए हमने दह रुकावट लगा दी हैं। शुरू में शायद २४ या ३० एकड सं ज्यादा जमीन हम नहीं देंगे। तो जो वह बकाया जमीन रह जाती हैं, उनको तकलीफ हैं. वे इंतजार नहीं कर सकते और उनकी जमीन थौडी हैं तो उस रूल ४६ तहत अगर मलकानी साहब उस दुंहाती क्लैम के म्ताबिक साढ़ं चार सां रु० स्टें इर्ड एकड़ब्फ हद तक और साढ़ २ सी ठ० स्टें इर्ड एकड़ दूसर हर तक के'श कराना चाहते हैं तो वह शहरी जायदाद एकदम खरीद सकते हैं। पहले तो उनको डर यह था कि अगर शहर में आयेंगे तो एक रुपये का आठ आना मिलेगा। अब जब कि आपके ८ आने का एक रुपया भी हो गया और आपकी अधिकार भी हो गया कि आप बजाय दृहात शहर में जायदाद लेना चाहें तो कोई मुमानियत

नहीं हैं तो फिर हमें या हमारी मिनिस्ट्री

उसके लिए कस्रवार ठहराना मेरं ख्याल

नाम्नासिव और नाजायज नजर आता हैं।

में

एक और चीज वं बड़ जोर से फर्माते हैं साहब, यह जो बागात हैं आपने उन बागात का क्या किया। हमने बागात का वही किया है जो कि हमने नहरी जमीन ले कर किया है. या चाही जमीन या बारानी जमीन के लिये किया हैं। हमने उस्तन एक स्टेंडर्ड बना कर, एक थाडीस्टक बनाकर उन जमीनों को कंवर्ट किया हैं एक स्टेंडर्ड एकड़ में। पंजाब में कोई ६०, ७० लाख एकड आर्डिनरी जमीन रह गर्ड थी उसको हमने २४ लाख स्टेंस्डिं एकड में कंवर्ट कर दिया हैं। इसी तरह हमने गुन्जि को भी उसी याडीस्टक से स्टें इर्ड एकड में कंवर्ट किया हैं। नो में कह रहा था कि उनके जो गोब्ज हैं. उनकी जो सरसब्ज जमीन सक्कर बराज के नीचे **हैं. चाहे वह कहीं पर हो, चाहे उनकी जमीन** रिसध डिजर्ट के नीचे हो. मगर हम उसको स्ट्रे"डर्ड एकड़ में कंवर्ट करेंगे और उसके मृताबिक उनको यहां जमीन मिल जायंगी। अब यह कहना कि आपका यह याडीस्टक गलत हैं, मैं समभाता हूं, इसमें तो डिफरेंट ओपिनियंस ही सकती हैं, लीकन इस मामले में में समभता हुं, उनको कोई खास शिकायत नहीं होनी चाहिए।

यह कहा गया है कि जो दो हजार तक या पांच हजार तक के क्लेम हों उनको प्रा द दिया जाय। लीकन इसका इंप्लीकेशन नहीं समका गया । जहां पंजाब में हमार पास ६० परसेंट जमीन थी थहां हमने कट लगाया और किसी भाई को ७**४** परसेंट से ज्यादा नहीं दिया । हमार पास परसेंट अर्बन प्ल हैं, और उसके लिए यह कहना हजार या पांच परसेंट १०० इसका रिपरक्शन शायद किसी ने सोचा कि वह जो देशती भाई हैं उसको हम क्या जवाब दुंगे। अगर हमें इंटर सी बस्टिस करना है तो यह नहीं हो सकता कि हम दहाती भाई के लिए तो कट लगाएं और ७४ परसेंट कर इं और शहरी के लिए जहां दो हजार या चार हजार या पांच हजार का क्लेम हो उसको १०० परसेंट कर दें। मा-इसके कि उसका फाइ ने शियल इम्पलिकेशन बहुत हैवी हो जायगा. हम चीज नहीं कर सकते क्योंिक अगर आए पांच हजार तक हंडरंड परसेंट करते हैं तो यह नहीं हो सकता कि जब ६ हजार के क्लेमेंट आयोंगे तो हमार हिसाब से ३७ परसेंट या ४० परसेंट उनके लिए रखा जाय । इतना गॅप रहना नाम्मिकन बात हैं और हमें इस चीज को एडजस्ट करते हुए एक गुंडंड बेसिस पर लाना होगा।

अब एक चीज रह गई जिसके म्ताल्लिक दीवान चमन लाल जी ने बर्ड जोर शोर से जिक्र किया। उनका वह आर्ग्मेंट भूपेश गुप्त जी के लिए मुखातिब किया गया था। भूपेश साहब तो यहां हैं नहीं । मगर में एवान को बतला दूं कि वह चीज क्या हैं। वह चीज यह हैं कि पांच बरस हुए एक एक्ट पास किया गया जिस एक्ट नाम हैं "सप्रेशन आफ एवेक्य्यी इंटरेंस्ट" । श्री कप्र इस बात को बहुत अच्छी तरह जानते हैं क्योंकि वे उस समय दूसर हाउस में हुआ करते थे। उस एक्ट के मातहत यह कहा गया था कि अगर कोई भाई जो कि हिन्दुस्तान से चला गया है. उसने यहां के किसी भाई से कर्ज निया और जायदाद उसके पास रहन हैं, तो उस भाई को मुकम्मल अख्तियार हैं कि वह जायदाद जो निकासी जायदाद करार दं दी गई हैं, उसमें जो अपना हिस्सा है वह अलाहिदा कर ले। उसके लिए यह सह लियत हैं कि जितना भी उसका अस्ल था, वह अस्ल कायम रहेगा। इसके अलावा एांच परसेंट तक उसे सुद उस दिन तक दंता रहेगा जब तक वह फिजिकली सेंपरंट नहीं होता । साथ ही दीन मूहम्मद की जायदाद पर सेठ साहब को किसी तरह की अदालती स्टैम्प की नहीं देनी होती। उसका जो हिस्सा अलाहिदा होगा वह हमारी मिनिस्टी करंगी, हमारं कम्पीटंट आफिसर करेंगे अपीलेट अफसरान करेंगे। उसका जो हिस्सा होगा उसको मुकम्मल ताँर पर, सोलह आने दंने के बाद अगर कुछ बच जायेगा तो वह निकासी पूल में आयेगा । अब इस तरह के केसेज की तादाद एक लाख से ज्यादा हैं। हजार का फरसला तो हो चुका हैं, २४ हजार का एड्ज्डीकेशन हो चुका है, मगर सैंपरेशन नहीं हुआ। ४० हजार के करीब केसेज बकाया हैं । एंसे भी केसेज हुए जहां पर बहुत कुछ हमारं रिफ यूजी भाइयों को मिला हैं। एसी केसीज में काफी मिकदार में रकम आई हैं। इसके साथ ही साथ एसे भी केसेज हैं जहां हमने दो लाख और तीन लाख रुपया अदा किया है और उसके लिए न कुछ सीलिंग हैं और न कोई लिमिट हैं। इसके साथ ही साथ इस चीज का द्सरा पहल् भी हैं। अगर हिन्दूस्तान के किसी आदमी ने दीन महम्मद को कर्जा दिया है और उसके पास जायदाद रहिन हैं तो हमें यहां के नैशनल पैनलाइज नहीं करना चाहिये। हमने जो ८४ करोड़ रुपया पूल में डाला है वह हिन्दुस्तान के रैवन्यूज में से आया है, यहां के एक्सचेकर से आया हैं। लैकिन "ए" को जिसने "बी" कर्जा दिया है इसलिए पैनलाइज किया जाय कि "बी" पाकिस्तान चला गया है, मेरे ख्याल दूरुस्त नहीं हैं। जब इस मामले में निचले हाऊस में बहुत जोर दिया गया तो में ने कहा कि इस तरह के मामलों को फिर से रीए जामिने-शन करने के लिए स्टंट गवर्नमेंटों के पास जाना पद्धेगा, उनसे रंजूलेशन पास कराने होंगे और फिर सेन्ट्रल गवर्नमेंट को एक अमेंडिंग विल लाना पड्रंगा जो मुभे इतना आसान नजर नहीं पड़ता । टाइम इतना लग जायेगा कि हमारी गाड़ी यहां से आगे चली जायेगी, न माल्म कलकत्ते हो या बम्बई हो और उसका कोई कास फायदा नहीं होगा।

इससे ज्यादा में नहीं कहना चाहता, में ने आप

and Rehabilitation)

Rules, 1955

लोगों का एक घंट से भी ज्यादा वक्त ले लिया : मेर एमेन्डमेंट जो हैं, उनसे फाइनेन्स के ऊपर काकी बोम्प पडंगा । लीकन अवाम की यह ख्वाहिश थी. उस हाउस की भी यह स्वाहिश थी. बाहर से जो हमार रिफ्युजी भाई आये हैं उनकी भी यह ख्वाहिश थी कि हम एक कदम और आगे बढ़ें। आज में यह देखता हूं कि सब लांग इस चीज के बरिखलाफ नहीं हैं बिल्क आप सब चाहते हैं कि हम एक कदम आगे ब्दं। मगर में यह नहीं कहना चाहता कि हम एक कदम और आगे बढ़ोंगे। में किसी को कोई गलत विश्वास दिलाना नहीं चाहता और किसी को कोई गलत उम्मीद दिलाना चाहता ह्रं। एक चीज में आपके सामने रख दंना चाहता ह्रं। जहां तक मेरा मिनिस्ट्री से ताल्लुक हैं, में" इमेशा कोशिश करूंगा कि इस मसले ह्रय्मीनटीरयन वे पर हल किया जाय । हमें ह्यमन वे पर इस चीज को हल करना होगा । इस प्राब्लम को हल करते वक्त हमें ह्य्मेनिट रियन एसपेक्ट से देखना होगा और प्रेंविट उस मैंनर रो हल करना होगा। इस मिनिस्टी के साथ मेरा बतार मिनिस्टर थोड़ अर्थ से ही सम्बन्ध हुआ हैं और में काफी इसके वार में जान गया है मगर जब में कलकता गया तो मेरी आंसे वहां की हालत को देखकर खुल गई। वहां पर जौ मींने मिजरी दंखी उससे मेरा पक्का यकीन हो गया कि इस ह्य्मन प्राब्लम को हमें एक ह्र्यमन मैंनर से जितनी जल्दी हो सके हल करना होगा । रूल्स हमने इसलिए बनाये हैं तािक उनमें कुछ लीकेज न हो । दुनिया में हर किस्म के आदमी होते हैं और उनमें तरह तरह की [श्री मेहर चन्द खन्ना]

कमजोरियां होती हैं। में इस बात की कोशिश करूंगा कि रूल्स को हमारं अफसरान सख्ती के साथ न काम में लायें। लेकिन एक चीज में आपके सामने रख देना चाहता हूं। वह यह हैं कि हम रूल्स को इस तरह से इंटरप्रेट नहीं करेंगे जिससे दुसी भाइयों की तकलीफ और ज्यादा हो जाय। बल्कि हमारी कोशिश यह रहेगी कि रूल्स को अच्छें तरीके से और ह्य्मोंनि-टेरियन मेंनर पर इंटरप्रेट करें तािक लोगों को किसी तरह की तकलीफ न हो और जहां तक हो सके आसानी ही हो। इन लफ्जों के साथ में अपने अमेंन्डमेन्ट्स एंवान के सामने रखता हूं और उम्मीद करता हूं कि वह इसे कबल फरमायेगा।

DIWAN CHAMAN LALL: May I with your permission ask the hon, Minister to give us a little explanation in regard to the Explanation in reference to his first amendment and in regard to the question of the minors in order to avoid any unnecessary discussion about the amendments that we have tabled? You will notice that there is the Explanation in regard to subrule (3) of Rule 17, that is in the first amendment of my hon, friend, What is the implication of this Explanation?

SHRI MEHR CHAND KHANNA: The position is very clear, Sir. What we have laid down is this that in a joint Hindu family the members of which can claim partition, if there are two or three members, they are entitled to two shares. If they are more than three-four, five, six or seventhen they are entitled to three shares. That is our position. Now if two brothers or three members are entitled to two lakhs of rupees, those two lakhs of rupees will be equally divided between the two brothers, that is, rupees

The three members of that family who may be entitled to less than, say, upto the extent of two lakhs or one lakh each, can receive compensation from us in the shape of property.

Drwan CHAMAN LALL: Will they

be permitted to bid upto the extent of the compensation permissible?

SHRI MEHR CHAND KHANNA: They will be permitted to bid up to the extent of compensation available Next comes them under the Rules. the question about the minor. Now the question about the minor can be divided under two heads. A family comprised of three brothers the 15th of August, 1947 and unfortunately one brother was killed. The deceased brother has two or They have now come over to For purposes of this Rule, India. the family will be 2 plus 1 unit, irrespective of the fact that the deceased brother may have left two or three or four sons. The deceased brother will be treated as one unit.

Now as far as a minor in India is concerned, we could have easily taken the stand that we want to keep the character or the complexion of the family as it existed at the time of partition. We are not doing that. We are taking the age as at 26th September 1955 as the age of a member of a family, and that will be the determining factor whether it is under 18 or not.

M_R. DEPUTY CHAIRMAN: The question is:

'That this House concurs in the following motion passed by the Lok Sabha at its sitting held on the 14th September 1955, for modification of the Displaced persons (Compensation and Rehabilitation) Rules, 1955, under sub-section (3) of section 40 of the Displaced persons (Compensation and Rehabilitation) Act, 1954:—

(i) That the following be added after sub-rule (3) of rule 17 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:—

"Provided that nothing in this sub-rule shall apply where any such person purchases any property forming part of the compensation pool in which case the purchase price may be adjusted against the compensation payable to him in accordance with

these rules, notwithstanding that the amount to be adjusted exceids fifty thousand rupees.

Explanation.—In its application to a Hindu undivided family, the limit of fifty thousand rupees shall apply to each share referred to in sub-rule (2) of rule 19.",

The motion was adopted.

MR. DEPUTY CHAIRMAN: The question is:

'That this House concurs in the following motion passed by the Lok Sabha at its sitting held on the 14th September, 1955, for modification of the Displaced Persons (Com-Rehabilitation) pensation and Rules, 1955, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:-

- (2) That the following amendments be made in rule 19 of the Displaced Persons Compensation Rehabilitation Rules, 1955, name-
 - (i) after sub-rule (2), insert— "(2A) Notwithstanding any thing contained in sub-rule (2), where a deceased member of a Joint Hindu Family has left sons all of whom are less than eighteen years of age, such sons shall, for the purpose of computation of compensation, be reckoned as one member of the family."
 - (ii) after Explanation II, add---"Explanation III .- For the purposes of this rule, the question whether a person is less than eighteen years of age, shall be determined with reference to the date 26th September, 1955."'

The motion was adopted.

MR. DEPUTY CHAIRMAN: The question is:

"That this House concurs in the following motion passed by the Lok Sabha at its sitting held on the

14th September, 1955, for modification of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:---

- (3) That the following amendments be made in sub-rule (1) of rule 22 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:—
 - (i) in clause (a) for "five thousand rupees" substitute 'ten thousand rupees"; and
 - (ii) in clause (b)-
 - (a) omit "in a rural area or in a town other than those mentioned in Appendix X"; and
 - (b) for "two thousand rupees" substitute "ten thousand rupees."

The motion was adopted.

Mr. DEPUTY CHAIRMAN: The question is:

'That this house concurs in the following motion passed by the Lok Sabha at its sitting held on the 14th September, 1955, for modification of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, under sub-section (3) section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:—

- (4) That the following be substituted for sub-rule (2) of rule 25 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:—
 - "(2) Where the value of the property exceeds the net amount of compensation payable to applicant, the applicant shall be required to pay the balance-
 - (a) in one lump sum; or
 - (b) in instalments, as fol- ' lows:-

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[Mr. Deputy Chairman.]

- (i) In the case of property other than an industrial concern—
 - (a) Where the value of the property does not exceeds, in the case of a shop in a rural area or in a town other than those mentioned in Appendix X, two thousand rupees and in the case of any other property five thousand rupees in four equal annual instalments.
 - (b) Where the value of the property exceeds the limits specified in clause (a), or where the property consists of a shop situated in a town specified in Appendix X, in two equal annual instalments.
- (ii) In the case of an industrial concern, in instalments spread over a period not exceeding two and a half years, or
- (c) by adjustment against compensation payable in respect of the verified claim of any other person."

The motion was adopted.

MR. DEPUTY CHAIRMAN: The question is:

'That this House concurs in the following motion passed by the Lok Sabha at its sitting held on the 14th September, 1955, for modification of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:—

- (5) That the following be substituted for clause (ii) of rule 26 of the Displaced Persons Compensation and Rehabilitation Rules, 1455, namely:—
 - "(ii) in the case of any other property—

- (a) where the value of the property does not exceed in the case of a shop in a rural area or in a town other than those mentioned in Appendix X two thousand rupees and in the case of any other property five thousand rupees, if he pays at once 20 per cent. of the value thereof and agree; to pay the balance in four equal annual instalments from the date of the initial payment;
- (b) where the value of the property exceeds the limits specified in clause (a) or where the property consists of a shop situated in a town specified in Appendix X, if he pays at once not less than 33-1/3 per cent. of the value of the property and agrees to pay the balance in two equal annual instalments from the date of the initial payment."

The motion was adopted.

Mr. DEPUTY CHAIRMAN: The question is:

"That this House concurs in the following motion passed by the Lok Sabha at its sitting held on the 14th September, 1955, for modification of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:—

- (6) That the following amendments be made in rule 36 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:—
- (i) in clause (a), for "Rs. 5,000" substitute "Rs. 10,000"; and
 - (ii) for clause (b), substitute-
 - "(b) every Government built shop valued at Rs. 10,000 or less."

The motion was adopted.

MR. DEPUTY CHAIRMAN: The question is:

'That this House concurs in the following motion passed by the Lok Sabha at its sitting held on the 14th September, 1955, for modification of the Displaced Persons (Compensation and Rehabilitation) Rules. under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:--

- (7) That the following amendments be made in rule 41 of the Displaced Persons Compensation and Rehabilitation Rlues namely:-
 - (i) before the existing proviso to sub-rule (1) add-

"Provided that where the value of the property exceeds in the case of a shop in a rural area or in a town other than those mentioned in Appendix X two thousand rupees and in the case of any other property five thousand rupees and such value is covered by the amount of net compensation payable to such person to the extent of 33-1/3 per cent. of the value of the property.";

- (ii) in the existing proviso to sub-rule (1), for "Provided that" substitute "Provided further that where the provisions of the preceding proviso do not and
- (iii) in sub-rule (2), for "shall be payable in four equal annual instalments" substitute "shall be payable-
 - (i) where the value of the property does not exceed in the case of a shop in any rural area, or in any town than those specified in Appendix X, two thousand rupees and in the case of any other property five thousand rupees, in four equal instalments; and
 - (ii) where the value of the exceeds the limits property specified in clause (i) or where

the property consist of a shop situated in a town specified in Appendix X, in two annual instalments."'

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The motion was adopted.

MR. DEPUTY CHAIRMAN: question is:

'That this House concurs in the following motion passed by the Lok Sabha at its sitting held on the 14th September, 1955, for modification of the Displaced Persons (Compensaand Rehabilitation) 1955, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:-

- (8) That the following be substituted for rule 42 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:-
- "42. Government built residential property in occupation of nonclaimants.-Where a displaced person who does not hold a verified claim is in occupation of a Government built property which is an allottable property, the property may be transferred to him if he makes an initial payment of-
 - (i) where the value of the property exceeds in the case of a shop situated in any rural area or in any town other than these specified in Appendix X, two thousand rupees and in the case of any other property, five thousand rupees. 33-1/3 per cent. of the value of the property; and
 - (ii) where the value of property does not exceed limits specified in clause (1) or where the property consists of a shop situated in a town specified in Appendix X—
 - (a) 33-1/3 per cent. of the value of the property if the property is situated in an 'A' class colony;

[Mr. Deputy Chairman.]

(b) 25 per cent. of the value of the property if the property is situated in a 'B' class colony;

(c) 20 per cent. of the value of the property if the property is situated in a 'C' class colony, and

agrees to pay the balance of the purchase price—

- (1) in case of falling under clause (i) above in two equal annual instalments; and
- (2) in case falling under clause (ii) above, in four equal annual instalments."

The motion was adopted.

MR. DEPUTY CHAIRMAN: The question is:

"That this House concurs in the following motion passed by the Lok Sabha at its sitting held on the 14th September, 1955, for modification of the Displaced Persons (Compensation and Rehabilitation) Rule, 1955, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:—

(9) That the proviso to rule 45 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, be omitted.'

The motion was adopted.

 M_{R} . DEPUTY CHAIRMAN: The question is:

"That this House concurs in the following motion passed by the Lok Sabha at its sitting held on the 14th September, 1955, for modification of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:—

(10) That the following amendment be made in clause (b) of rule

46 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:—

Omit "subject to the proviso to rule 45".'

The motion was adopted.

Mr. DEPUTY CHAIRMAN: The question is:—

'That this House concurs in the following motion passed by the Lok Sabha at its sitting held on the 14th September, 1955, for modification of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation Act, 1954:—

(11) That the proviso to rule 48 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, be omitted.'

The motion was adopted.

MR. DEPUTY CHAIRMAN: The question is:

'That this House concurs in the following motion passed by the Lok Sabha at its sitting held on the 14th September, 1955, for modification of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:—

(12) That the following proviso be added to sub-rule (3) of rule 95 of the Displaced Persons Compensation and Rehabilitation Rules 1955, namely:—

"Provided that any sitapplication may be enterted after the said date if the sment Commissioner is sathat the applicant was pitted by sufficient cause, filing the application in tink

The motion was adopted.

MR. DEPUTY CHAIRMAN: The Juestion is:

'That this House concurs in the following motion passed by the Lok Sabha at its sitting held on the 14th September, 1955, for modification of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:—

- (13) That the following amendments be made in rule 97 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:—
 - (i) for the existing proviso, substitute—

"Provided that-

- (a) he has not accepted such allotment of the agricultural land or such allotment has been cancelled;
- (b) he does not hold a verified claim in respect of any other kind of property, that is to say, for any urban property or for any substantial rural building"; and
- "Provided further that where any such person is given a rehabilitation grant under rule 97A, he shall not be given a rehabilitation grant under this

The motion was adopted.

MR. DEPUTY CHAIRMAN: The uestion is:

'That this House concurs in the following motion passed by the Lok Sabha at its sitting held on the 14th September, 1955, for modification of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:—

(14) That the following new rule be added after rule 97 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:

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"97A. Rehabilitation grants to persons allotted agricultural land upto two standard acres in Punjab and Patiala and East Punjab States Union.—Any person who has been allotted two standard acres or less of agricultural land in the States of Punjab or Patiala and East Punjab States Union under any notification specified in section 10 of the Act may be given a rehabilitation grant at the rate of Rs. 450 per standard acre of the area allotted to him:

Provided that-

- (a) he has not accepted such allotment of the agricultural land or such allotment has been cancelled:
- (b) he does not hold a verified claim in respect of any other kind of property, that is to say, for any urban property or for any substantial rural building."

The motion was adopted.

MR. DEPUTY CHAIRMAN: Diwan Chaman Lall, what about your amendment?

DIWAN CHAMAN LALL: I do not want to move my amendment. I want to say is that I accept the position in regard to the first amendment as explained by the hon. Minister. He has made the position quite clear. In regard to the second, I am still at loss to understand why a minor under the age of 18 cannot be considered a coparcener when under law he is a coparcener even when he is in the womb of his mother. What has persuaded logic strange Ministry to come to this particular cannot understand. conclusion, I After all, the minor's interest is much more important when we are consi[Diwan Chaman Lall.] dering the refugee problem. I would beg of my hon. friend to reconsider this matter at the proper time.

SHRI MEHR CHAND KHANNA: It does not commit me to anything.

DIWAN CHAMAN LALL: It does not commit my hon. friend to anything but it does commit him to a sense of logic.

Prof. N. R. MALKANI: I am sorry to say that I have no assurance with regard to those people who had no agricultural claim, who are settled on land and have a rural claim. What will be done about their rural claim? There is another discrepancy or some discrimination in treatment. In rule 29 it is said:

"Where any person having a verified claim who is in sole occupation of an acquired evacuee property, which is an allottable property, refuses to accept the transfer of such property in full or part satisfaction of the compensation payable to him.—

(a) the payment of campensation due to such person shall be postponed to such date as the Central Government may, by general or special order, specify;"

Giving the consequences of refusal of acceptance of allotment, Rule 60 says:

"Where any person is offered allotment of agricultural land under these rules, he shall communicate his acceptance of the allotment to the Settlement Commissioner within such period being not less than one month as may be fixed by the Settlement Commissioner. If no reply is received within the period fixed by the Settlement Commissioner allotment shall be deemed to have been accepted."

Why this differential treatment. It should be postponed in both cases.

MR. DEPUTY CHAIRMAN: What about your amendment?

Prof. N. R. MALKANI: I am not moving my amendment but these points may be clarified. I would, draw special attention of the House to my amendment to rule 17. I do not want to press my amendment, but I do want to say that this is an important amendment and it should not be rejected offhand. Government may take its own time and think over the matter. Later on I do believe that, if necessary, they will adopt something of this nature since, as I have seen, the Ministry wants cash very badly to the tune of thirty or forty crores.

MR. DEPUTY CHAIRMAN: So there is no motion at all. You cannot go on making speeches.

Prof. N. R. MALKANI: I would emphasise that it is very important. I would like to draw your attention to a very tragic thing which is happening today in India. There are a number of people who have verified urban claims. They are selling them at 50 per cent of the market cost because they have no assurance that compensation will be paid to them quickly.

Shri MEHR CHAND KHANNA: Properties are being sold all over India. You can tell these kind friends of mine that they can bid for them and cash their claims by auction.

Prof. N. R. MALKANI: You have frozen so many properties that you will not be in a position.....

MR. DEPUTY CHAIRMAN: It is all very irregular that you make a speech without any motion.

There are two messages from the Lok Sabha.

SHRI JASPAT ROY KAPOOR: Sir, I crave your indulgence.....

MR. DEPUTY CHAIRMAN: No indulgence now.